

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

CAUSE TITLE O.A. 1014 OF 1987

NAME OF THE PARTIES Ajay Kumar Applicant

Versus

Union of India Respondent

Part A.

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18		

CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

Dated 26-6-11

Counter Signed.....

Check on
02/12/12
m


Signature of the
Dealing Assistant

Section Officer/In charge

Discharge from Service.

CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH,

23-A, Thornhill Road, Allahabad-211001

Registration No. 1014 of 1987

APPLICANT (s) Ajay Kumar

RESPONDENT(s) U.O.I. Through G.M., N.Rly., New Delhi & 2 Others.

Particulars to be examined

Endorsement as to result of Examination

1. Is the appeal competent ?	Yes
2. (a) Is the application in the prescribed form ?	Yes
(b) Is the application in paper book form ?	No
(c) Have six complete sets of the application been filed ?	Yes, 6 sets filed.
3. (a) Is the appeal in time ?	Yes
(b) If not, by how many days it is beyond time ?	—
(c) Has sufficient cause for not making the application in time, been filed ?	—
4. Has the document of authorisation, Vakalat-nama been filed ?	Yes
5. Is the application accompanied by B.D./Postal-Order for Rs. 50/-	Yes
6. Has the certified copy/copies of the order (s) against which the application is made been filed ?	Yes
7. (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?	Yes
(b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?	Yes

Particulars to be ExaminedEndorsement as to result of Examination

(c) Are the documents referred to in (a) above neatly typed in double space ?	Ys
8. Has the index of documents been filed and paging done properly ?	Ys
9. Have the chronological details of representation made and the outcome of such representations been indicated in the application ?	Ys
10. Is the matter raised in the application pending before any Court of law or any other Bench of Tribunal ?	No
11. Are the application/duplicate copy/spare copies signed ?	3 3 Copies Signed.
12. Are extra copies of the application with Annexures filed ?	Ys
(a) Identical with the original ?	Ys
(b) Defective ?	—
(c) Wanting in Annexures	—
Nos...../Pages Nos. ?	
13. Have file size envelopes bearing full addresses, of the respondents been filed ?	No
14. Are the given addresses, the registered addresses ?	Ys
15. Do the names of the parties stated in the copies tally with those indicated in the application ?	Ys
16. Are the translations certified to be true or supported by an Affidavit affirming that they are true ?	N.A.
17. Are the facts of the case mentioned in item No. 6 of the application ?	
(a) Concise ?	Ys
(b) Under distinct heads ?	Ys
(c) Numbered consecutively ?	Ys
(d) Typed in double space on one side of the paper ?	Ys
18. Have the particulars for interim order prayed for indicated with reasons ?	No
19. Whether all the remedies have been exhausted.	Ys

If approved the case may be listed
on 2.11.87 *Reher* 28.10.87

Submitted by
Mandor
20.10.87

आदेश पत्रक
ORDER SHEET

अपील
निवास आवेदन रजिस्टर में सं०

अपील नं० in Reference Application
Appeal Register

1014-87

अपील जांचकरण
Appellate Tribunal

अपीलार्थी
आवेदक

Appellant
Applicant

अपीलार्थी
आवेदक द्वारा

विवाद

प्रत्यार्थी

Appellant
Applicant

V.C.

Respondent

प्रत्यार्थी द्वारा
Respondent

आदेश की क्रम संख्या
और तारीख
Serial number of
order and date

संक्षिप्त आदेश, निर्देश दते हुए, यदि आवश्यक हो
Brief order, mentioning reference, if necessary

पालन कैसे हुआ और पालन
करने की तारीख
How complied with and
date of compliance

2/11/87

Hon. S. Zahoor Hussain, V.C.
Hon. Ajay Jaiswal, A.M.
Hear

Adm. 1st notice. Notice for

C.A. by 11.12.87 and R.A. by

21.12.87 before D.R.

19/11

1/12/87

DR In compliance with the Hon'ble Bench's
order dt. 2/11/87, no reply filed so
far. Put up on 21/12/87.

DR (3)

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ORDER SHEET

OFFICE REPORT

An application has been filed in this Tribunal for transferring the case No. 10.1.4... of ...87....to the Circuit Bench, Lucknow.

If approved, 29.7.88 may kindly be fixed for hearing at Circuit Bench Lucknow. In this regard the notices may be sent to the parties counsel:

See to
29-6-88

20/7/88

Hon. Ajay John, A.M.
Sri R. P. Sharma for applicant
Sri D. C. Sapra for respondents.

On the request of the learned Counsel for both the parties the case is adjourned

to 22-8-88

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22.8.88

Hon. A. John, A.M.

On the request of
Counsel for applicant respondent
case is adjourned to 22.9.88

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20.5.88 AM

Reconsider have already been filed. Next before court for hearing on 20.7.88. The applicants concerned have moved an application separately that this case be heard at Ranchi.

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20.07.88

For this case, today's date is fixed.

It could not be listed today. Send ^{info} to the suitable court for suitable directions / hearing.

AM

22.9.88

Hon. D.S. Misra, AM
Hon. G.S. Sharma, JU

Heard Sri M.P. Sharma to the applicant and Sri D.C. Saxena to the respondents. The case is adjourned to 27.10.1988 for hearing.

23/10/1988

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JM

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RESERVED

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
Circuit Bench at Lucknow.

Registration O.A. No. 1014 of 1987

Ajay Kumar Applicant
versus
Union of India & Others Respondents.

Hon. D.S. Misra, A.M.
Hon. G.S. Sharma, J.M.

(By Hon. D.S. Misra, A.M.)

This is an application under Section 19 of the Administrative Tribunals Act XIII of 1985 praying for the quashing of the order dated 18.12.86 passed by the Assistant Works Manager(M), Northern Railway, Locomotive Workshops, Lucknow discharging from service the services of the applicant.

2. The applicant's case is that he joined as Casual Labour on 26.3.84 and was appointed temporarily as Khalasi in a substantive vacancy in the first week of August, 1986; that he has been performing his duties satisfactorily but he has been discharged from service by the Assistant Works Manager, respondent No. 3 in an illegal manner on the false ground that the education certificate of Class 8th pass submitted by him has been found to be false. The applicant contends that the order has been passed by way of punishment without affording any opportunity to the applicant to defend himself.

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3. In the reply filed on behalf of the respondents it is stated that the claim of the applicant that he was appointed as Casual Labour being the son of a railway employee, who was due to retire after about two years is denied; that the applicant was engaged as a Casual Labour being found qualified in the selection on the basis of information furnished by him in his application form; that the applicant's father is totally illiterate is disproved from the fact that the applicant's father has put his signature on the application form; that the certificate in respect educational qualification submitted by the applicant was found to be false on the basis of the verification from the concerned educational institution; that the services of the applicant were terminated as per rules and he has been paid wages for one month notice and compensation as admissible under the Industrial Disputes Act, 1947.

4. We have heard the arguments of the learned counsel for the parties and have carefully considered the documents on record. The applicant's main contention is that the application form seeking employment under the respondents was not filled by him and that he had merely put his signature and that the completion of the form was done by someone else at the request of his father. It is thus contended that an opportunity should have been given to the applicant to clear his position

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A3
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before making the allegations and passing the impugned order of discharge. It is also contended that having acquired the status of a regular temporary employee he was entitled to be protected under Article 311 of the Constitution of India and his services could not be terminated without holding an enquiry under the Railway Servants (Discipline & Appeal) Rules, 1968. The respondents have denied that the applicant was a temporary employee. The applicant has failed to produce any evidence in support of his contention that he was a regular temporary employee. The respondents have contended that by virtue of having worked as Casual Labour for more than 120 days the applicant had acquired the status of a temporary railway servant. The respondents also contended that the service of a temporary railway servant can be terminated without following the procedure prescribed under the Railway Servants (Discipline & Appeal) Rules, 1968. The respondents have also stated that the minimum educational qualification prescribed for appointment as Casual Labour is class 8th passed. The certificate of educational qualification furnished by the applicant (copy Annexure-CA.3) disclosed that the applicant had passed class 8th examination from Aminabad Inter College, Lucknow. When an enquiry was made into the matter a reply was received from Aminabad Inter College, Lucknow that no such certificate was issued from that Institution (copy Annexure-CA.2). The respondents have filed a copy of the notice

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dated 4.11.82 inviting applications from sons of the staff of Locomotive Works, Northern Railway, Charbagh, Lucknow and P.S.Ts who were retiring in the years 1984, 1985 and 1986 to form a panel of Casual Labours (copy Annexure-CA.1). In this notice it is clearly stated that the minimum qualification for recruitment will be 8th class passed. It is thus alleged that as the transfer certificate submitted by the applicant in proof of his educational qualifications and date of birth were found to be false, his candidature and appointment was in fact void ab initio. It is contended on behalf of the applicant that the certificate filed with the application was due to the bonafide mistake on the part of his father and the certificate of Bappa Srinarain Vocational Inter College, Lucknow issued on 24.12.86 (copy Annexure-2) was the correct certificate and his correct date of birth and educational qualification is correctly stated in this certificate. We have considered the contentions of the parties and we are of the opinion that the certificate filed by him with the application at this late stage cannot be taken into consideration for deciding the issue under consideration. The applicant has admitted that he had signed a blank application form and having done so he is bound by the information contained in the application form which was filed with the respondents and which enabled him to get the job of a Casual Labour under the respondents. We are also of the opinion that the applicant cannot

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escape the consequence of this action on his part.

The charge of supplying false information to the respondents is clearly established against him. Under these circumstances, the applicant was not entitled to being given any opportunity of showing cause against the impugned order. We are also of the opinion that the impugned order of discharge of the applicant from the service of the Railway Administration is in accordance with the rules and there is no illegality in the impugned order.

5. On the facts and circumstances of the case, there is no merit in the petition and the same is dismissed without any order as to cost.

Sharma
Member (J)

Sharma
30.1.89
Member (A)

Dated the 30th Jan., 1989.

RKM

2/11/87

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

Application U/S 19 of the Administrative Tribunals Act, 1985.

Reg. No. 10/4 of 1987
Central Administrative Tribunal

Additional Bench At Allahabad

Date of Filing..... 27/11/87
CR

Date of Receipt
by Post

Chandru
Parry Registrar

AJAY KUMAR

APPLICANT.

BETWEEN

UNION OF INDIA & OTHERS RESPONDENTS.

I N D E X

Sl. No.	Particulars	Page No.
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1. Application

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2. Annexure No.1 (True copy of the
discharge order
dated 12.12.1986)

24

3. Annexure No.2 (Photostat copy of
Transfer Certificate)

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4. Annexure No.3 (True copy of appeal
dated 12.2.1987)

26-29

5. Annexure No.4 (True copy of Applicant's
reminder dated 27.8.1987)

30-31

Place : Lucknow.

Signature of the Applicant.

Date : 19/11/87

M. A. Sheel

मुख्यमंत्री
कार्यालय
कृष्ण राम, लखनऊ

Noted for 2/11/87
मुख्यमंत्री

मुख्यमंत्री

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

Application U/S 19 of the Administrative Tribunals Act, 1985.

AJAY KUMAR

.....

APPLICANT

BETWEEN

UNION OF INDIA & OTHERS

.....

RESPONDENTS.

DETAILS OF APPLICATION

1. Particulars of the applicant :

(i) Name of the applicant : Ajay Kumar

(ii) Name of Father/ Husband : Shri Chanan Lal

(iii) Designation and office : Khalasi,
in which employed Office of the Works
Manager, N.Rly.
Locomotive Workshops,
Charbagh, Lucknow.

(iv) Office Address : Office of the Assistant
Works Manager(M),
N.Rly. Locomotive
Workshops, Charbagh,
Lucknow.

(v) Address for service of all notices : 554-K/45, New Arjun
Nagar, Alambagh,
Lucknow.

2. Particulars of the respondent:

(i) Name and/or designation of the respondent) 1. Union of India,
Through the General Manager, N.Rly.,
Baroda House,
New Delhi.

(ii) Office address of the respondent)

2. Works Manager,
N.Rly. Locomotive
Workshops, Charbagh,
Lucknow.

(iii) Address for service of all notices)

310159812

3. Assistant Works Manager(M), N. Rly., Locomotive Workshops, Charbagh, Lucknow.

3. Particulars of the order : against which application is made.

The application is against the following order :-

(i) Order No. C 570925/011419

(ii) Date : 12.12.1986.

(iii) Passed by : Assistant Works Manager(M), N. Rly., Locomotive Workshops, Charbagh, Lucknow.

(iv) Subject in : Illegally discharged from the brief temporary status as Khalasi.

(contained in Annexure No.1 to this Application).

4. Jurisdiction of the Tribunal :

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

5. Limitation :

The applicant further declares that the application is within the limitation prescribed in Section 21 of the Administrative Tribunals Act, 1985.

6. Facts of the case :

The facts of the case are given below :-

(A) That the Applicant's father Shri Chanan Lal, S/o Shri Chet Ram, at present residing at 554-K/45, New Arjun Nagar, Alambagh, Lucknow was working as highly skilled Grade I in the Locomotive Workshops, N. Rly., Charbagh, Lucknow and retired as such on 31.1.1986.

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(B) That under the Policy of the Railway Board

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Administration it was made a beneficial provision with regard to the employment of the Wards of the working employees in the Locomotive Workshops, N.Rly., Charbagh, Lucknow by giving a suitable employment to the Wards of the persons and employees who were scheduled to retire in between 1984 to 1986 and as the father of the Applicant was scheduled to retire on 31.1.1986, therefore, he was entitled to nominate his Ward, the Applicant in accordance with his qualifications to be employed under the Policy adopted by the Railway Board Administration.

(C) That the Works Manager, N.Rly., Locomotive Workshops Charbagh, Lucknow prescribed a schedule form for employment under his office and anyhow such form was obtained by the father of the Applicant from the office of the Respondent No. 2.

(D) That the father of the Applicant after obtaining the said form sent it to the Applicant at the material point of time when the Applicant was residing at the residence of his maternal uncle in Mohalla Chitta Katra, Distt. Amritsar and accordingly as the application form was sent to the Applicant by his father on the assurance and direction that the Applicant may sign only over the form and return it to his father so that the father may arrange to fill the form through his Union Members who were well versed about the filling of the form and other resources as required by the Respondent No.2 and as per direction of his father the Applicant only put his signatures over the form at the relevant columns where signatures were required to be put by

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the Applicant and the said blank form after putting his signatures the applicant had sent by returning the same to his father.

(E) That the father of the Applicant was illiterate totally and, therefore, he persuaded a Member of the Union belonging to the Locomotive Workshops, N.Rly, Charbagh, Lucknow who was kind enough to fill the columns of the form behind the back of the Applicant. The said form which was duly filled by the Union Member of the said Locomotive Workshops, was deposited at Lucknow with the Respondent No.2 by the father of the Applicant, ^{though} member of the Deprt. association.

(F) That it is specifically pleaded that the columns pertaining to Sl.No. 1 to 8 have not been filled by the Applicant but contrary to this he believed that his father shall be able to fill the aforesaid form ~~properly~~ correctly as per his information and records available in his house pertaining to the Applicant's case.

(G) That, however, as per the Policy adopted by the Railway Board Administration, Northern Railway the Applicant was given the appointment as a Casual Worker by the Respondent No.2 and accordingly his father called the Applicant from Amritsar by saying and informing to the applicant that he has been appointed as a Casual Labour on daily wage by the Respondent No.2 in Locomotive Workshop, N.Rly., Charbagh, Lucknow and after receiving the information the applicant came back from Amritsar to Lucknow and joined as Casual Labour on 26.3.1984.

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(H) That on 26.3.1984 or onwards it was the duty of the Respondent No. 2 to ask the Applicant to supply all the relevant information with regard to his qualifications, age, etc. etc. but it is specifically submitted that no information was called for either by the Respondent No.2 or Respondent No.3 subsequent to the Applicant's appointment as Casual Labour on 26.3.1984.

(I) That when the Petitioner joined as Casual Labour under the Respondent Nos. 2 and 3 at Lucknow his father was in service under the Respondent Nos. 2 and 3 in the same Locomotive Workshop.

(J) That it was incumbent and obligatory on the part of the Respondent Nos. 2 and 3 to prepare the service record of the applicant including the Service Book or Service Chart or Personal File etc. and for that purpose the Respondent Nos. 1, 2 and 3 were also required to ask the Applicant to supply the relevant information for the purpose of Service Record of the Applicant as and when needed but no such information was called for by the Respondent Nos. 2 and 3 when the Applicant was allowed to continue on appointment as Casual Labour on 26.3.1984.

(K) That it is further submitted that after sometime the Applicant was appointed temporarily as Khalasi in regular, clear and substantive vacancy by the Respondent No. 2 after perusal of the good and hard work of the applicant as Casual Labour and on the

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regular side the Applicant was allowed to resume his duties by the Respondent No.1 in the 1st week of August, 1986 in the scale of pay Rs. 196 - 232.

(L) That since August, 1984 the Applicant was working as regular temporary employee as Khalasi under the Respondent No. 2 and 3.

(M) That there are service rules under the Railway Board Administration to the effect that as and when the Casual Labour has been appointed in regular temporary clear substantive vacancy the Railway Administration was further required to ask the Applicant to submit his details of Academic qualifications, age, experience etc. and entire particulars of his antecedents etc. for the purpose of maintaining service record and personal file of the petitioner as a regular temporary employee appointed against the substantive vacancy but it is specifically submitted that at this stage also no such information was called for from the Applicant by the Respondent No. 2 and 3.

(N) That it is submitted that the Casual Labour appointed and allowed to continue near about 3/4 months having temporary status, it was not necessary to declare the date of birth at the stage of appointment as Casual Labour on daily rate but in the case of an employee like the Applicant appointed on regular side against the clear and substantive vacancy on any post particularly as Khalasi also it was mandatory on the part of the Respondents to call for

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the particulars of service records, date of birth and other particulars of antecedents of an employee who was appointed as regular temporary Khalasi or any other such details for the purpose of maintaining correct service records and entering the date of birth under Rule 145 of the Establishment Code.

(O) That it is further submitted that at the time of regular appointment of the Applicant no such information was called upon by the Respondent No. 2 from the Applicant to produce the original Certificates or any information relating to his educational qualifications and also the antecedents of the Applicant and, therefore, there was no occasion for the Applicant to disclose and declare his date of birth in accordance with the terms stated in the numerous Railway Board orders or Rules prevailing on the point.

(P) That it is specifically submitted that the date of birth of the Applicant is 21-6-1962. A photostat copy of the Transfer Certificate issued by the Principal, Bappa Shrinarain Vocational Inter College, Lucknow is enclosed herewith as Annexure No.2 to this Application in which the date of birth of the Applicant is recorded as 21-6-1962.

(Q) That it is specifically submitted that as per the Circulars, Orders and the Policy adopted by the Railway Board to accommodate the Ward of an employee under the Respondents, particularly Respondents Nos. 2 and 3 it was the requirement that at the time of

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recruitment to any service the Ward of the working employee should have minimum age of 18 years and maximum age of 28 years and as per the date of birth of the Applicant, i.e. 21-6-1962 he was within the age limit prescribed by the Respondents for the purpose of any appointment on any post either Casual or on regular basis.

(R) That the Applicant as submitted earlier since August, 1984 to the date of illegal discharge dated 12.12.1986 continued to hold the temporary post of Casual Labour being a temporary Government Servant continuously without any blame or adverse remarks in his service. His conduct was throughout good and he has not earned any adverse entry or any misconduct entry and he never faced any departmental proceeding. Contrary to this, his work was always praised. He was allowed two annual increments under Fundamental Rule 24 in which it is provided that the annual increment is to be sanctioned to the person and employee like the applicant whose work and conduct remained satisfactory during the crossing and allowing the annual increments and as such the work and conduct of the Applicant was good. He was allowed two increments in time-scale prescribed for the regular temporary Khalasi working on the substantive post.

✓
20/12/1986

(S) That, however, vide Order dated 12.12.1986 Annexure No. 1 the Respondent No. 3 without any

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authority in law discharged the Applicant on the ground that the Applicant has submitted a false certificate of VIIIth Class passed.

(T) That the order dated 12.12.1986 contained in Annexure No.1 is stigmatic and passed by way of punishment without ascertaining the facts whether the Applicant has actually submitted any false document or not. No such opportunity was given to the Applicant to clear his position before making the allegation against the Applicant for his removal from service by saying in a simple word discharged on the ground of submitting false certificate of Class VIII passed.

(U) That it is submitted that the Petitioner has not submitted any false certificate and on what basis the Department came to the conclusion that the Applicant has submitted false certificate of Class VIIIth passed is not known to the Applicant till this day of filing this Application.

(V) That the correct date of birth of the Applicant is 21-6-1962 as apparent on the face of Annexure No.2.

(W) That it is further submitted that the application form which was got filled from a Member of the Union of the Locomotive Workshops by the Applicant's father was not binding upon the Applicant particularly when the contents of the form filled by the third party was not known to the Applicant.

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(X) That under the Services Rules of the Railway Board Administration it is submitted that mere filling the form is not the service record because it is an action of the applicant to fill the form prior to the stage of entering into the service and, therefore, it was the pre-conduct of the Applicant as and when he was not in Government service.

(Y) That it is submitted that submitting an application is something else and after entering into the service the declaration of the date of birth is required under rule 145 of the Establishment Code Manual is something else.

(Z) That the Respondents were not liable to act upon the mere application of a party who has applied for the job but as per procedure of the Railway Department applicable to whole India services after entering into the the services the Department was required to invite all together information which was required for the purposes of maintaining the service book and as said earlier that no such information was required by the Respondents from the Applicant to declare his date of birth for the purposes of Rule 145 of the Establishment Code, therefore the Applicant was not obliged to declare his date of birth for the purposes of making any record of service either for his post or for the purposes of his retaining service in the Railway Department.

(AA) That under the provisions of Rule 145 of the

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of the Establishment Code it was incumbent upon the Department to seek a declaration from the Applicant for his correct date of birth so that his service record is prepared for the purpose of determining his date ~~of birth~~ of superannuation and not otherwise.

(BB) That under Rule 145 of the Establishment Code it has been provided that even in case of false declaration of date of birth the General Manager or the delegated authority on his behalf is to examine the correctness of the date of birth and after examination the same is required to be corrected on the basis of authentic proof of date of birth but in the instant case before passing the discharge-cum-removal order from service contained in Annexure No.1 no such enquiry as contemplated under Rule 145 was done by the Respondents, but out-right without making any enquiry by disclosing the same to the Applicant in a short-cut way the services of the Applicant have been discharged/removed by way of punishment.

(CC) That it is submitted that before entering into the service if any mistake or otherwise committed by the Applicant that does not amount to any misconduct. Misconduct means that the person/entering and joining the services of the Government post commit any misconduct then the service rule, if any, follows and not before it.

(DD) That prior conduct, if any, either it is wrong or bona fide it was negligently treated to be wrong that does not amount to any ~~misconduct~~ misconduct in service and the said conduct, if any although not on the part of the Applicant shall not be treated as committed

during the employment under the Respondents by the Applicant, therefore prior to entering into the service if there was any mistake or any irregularity was found the same was required to be corrected by disclosing the same to the Applicant so that the Applicant could get an opportunity to meet the irregularity if any and ~~was~~ disclosing the correct facts for the valuable consideration of the Respondents particularly Respondent Nos. 2 and 3.

(EE) That as the petitioner being a temporary regular Khalasi appointed against the substantive post and the said post is still in existence and has not been ordered to be abolished, therefore having held the civil post as contemplated under Article 311 of the Constitution of India it was incumbent upon the Respondents to proceed against the applicant before removing him from service vide order dated 12.12.1986 contained in Annexure No.1 to this Application and also by giving an opportunity in accordance with the principle of natural justice to meet the allegation levelled against the applicant as per order dated 12.12.1986 but the Respondents have neither followed the provisions of Article 311 of the Constitution of India nor the principle of natural justice nor the ~~work~~ rules particularly the Service Rule 145 of the Establishment Code, therefore the order dated 12.12.1986 being punitive in nature is void ab-initio.

(FF) That as the applicant was ordered to resume his duties under the orders of the Works Manager the Respondent No.2, therefore the Assistant Works Manager (M) had no authority to pass the discharge order

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particularly when he was not specifically assigned to pass such order by the Railway Board.

(GG) That the alleged order of discharge/removal although on the face of it stigmatic is passed by way of punishment without giving any opportunity to defend to the applicant and, therefore, it is illegal and void ab-initio.

(HH) That the alleged removal order contained in Annexure No.1 is solely passed on the concealment of facts and for submitting false certificate, therefore, it is passed by way of punishment and is not a simple order for discharge and as no opportunity before passing such order has been afforded to the applicant, therefore it is against the principle of natural justice also.

(II) That the alleged order, as it appears from the face of it, has been passed under the garb of the provisions of Industrial Disputes Act. It is specifically submitted that under the provisions of Industrial Disputes Act there is specific provision to the effect that if the order is passed by way of punishment which amounts to dismissal or removal from service then the prescribed procedure as envisaged under the law is to be followed but in this case also no such procedure has been followed by the Respondents, therefore, on this count also the order is bad in law and void.

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(JJ) That the employment under the Union ~~YK~~ Government particularly the Railway Administration is a matter of livelihood of the Applicant and the Applicant has right to be protected under Article 221 of the Constitution of India also in which the Applicant has right to say that his services should not be removed like the basis as mentioned in Annexure No.1 to this Application unless and until the due process of law is followed and as such no due process of law and no disciplinary proceedings in accordance with the Railway Servant Disciplinary Proceeding Rules of 1968 have been followed, therefore the order which was passed as contained in Annexure No.1 to this Application is in violation of Article 221 of the Constitution of India.

✓ (KK) That the Petitioner has filed an appeal dated 12.2.1987 to the Respondent No.2 against the order contained in Annexure No.1 passed by the Assistant Works Manager(M) which is contained herewith as Annexure No.3 to this Application and the same is pending decision inspite of a reminder given to the said authority on 27.8.1987 which is enclosed herewith as Annexure No. 4 to this Application.

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(LL) That the applicant at the material time of submission of the application form for the job under the Respondent Nos. 2 and 3, was out of station and, therefore, he has neither filled the columns of the form nor supplied any false certificate as alleged in the discharge order and the contents of form which were submitted by his father were also not known to the applicant and it was also not disclosed by the Respondents to the applicant till this day of filing this application

XXXXRelief(s) sought

XXXXview of the facts mentioned above

XXXX

(MM) That after receiving the discharge order the applicant has enquired from his father from where he received the application form and how he submitted it to the Respondents and on enquiry his father informed to the applicant that he received the application form through his Union and the same was got filled and submitted through of the Office-bearer of the union/Locomotive Workshops Charbagh, Lucknow to the Respondent No. 2.

7. Relief(s) sought

In view of the facts mentioned in para 6 above, the applicant prays for the following relief(s):

That it is most respectfully prayed that this Hon'ble Tribunal be pleased to quash the order contained in Annexure No.1 and the Appellate Order, if any, goes against the applicant by declaring

2011-09-12

G R O U N D S

1. Because the applicant at the material time of submission of the application form for the job under the Respondent Nos. 2 and 3, was out of station and, therefore, he has neither filled the columns of the form nor supplied any false certificate as alleged in the discharge order and the contents of form which were submitted by his father were also not known to the applicant and it was also not disclosed by the Respondents to the applicant till this day of filing this application.
2. Because the applicant has not filled the form but only signed on blank form and returned it to ~~to~~ his father at the time of entrance into the service.
3. Because the father of the applicant was illiterate totally and, therefore, he persuaded a Member of the Union belonging to the Locomotive Workshops, N.Rly., Charbagh, Lucknow who was kind enough to fill the columns of the form behind the back of the applicant. The said form which was duly filled by the Union Member of the said Locomotive Workshops, was deposited at Lucknow with the Respondent No.2 by the father of the applicant.
4. Because the columns pertaining to Sl.No.1 to 8 have not been filled by the applicant but contrary to this he believed that his father shall be able to fill the aforesaid form correctly as per his information and records available in his house pertaining to the applicant's case.

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5. Because after entering into the service the Respondents have not called upon the ~~Exkikkarxxke~~ applicant to declare his date of birth for the purpose of recording the date of birth in accordance with Rule 145 of the Railway Establishment Code and, therefore, it is totally incorrect to say that the applicant has disclosed any wrong date of birth.

6. That before entering into the service mere submission of an application form through his father duly filled by a Member of the Union does not amount to misconduct and moreover the contents of the form were not in the knowledge and notice of the applicant and it was also not disclosed to the applicant before alleging that the applicant has submitted the false certificate.

7. Because since August, 1984 the applicant was working as a regular temporary employee and holding the civil post, therefore, he was entitled to be protected under Article 311 of the Constitution of India.

8. Because as evident from the Annexure No.2 to the application the date of birth of the applicant is 21.6.1962 and he was within the age limit prescribed by the Respondents for appointment under Northern Railway Locomotive Workshops, Charbagh, Lucknow and the applicant has never claimed any benefit for extension etc. of service.

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9. Because the work and conduct of the applicant remained good during his service as Khalasi in regular

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capacity.

10. Because vide order dated 12.12.1986 the Respondent No.3 without any authority in law discharged the applicant on the ground that the applicant has submitted a false ~~certificate~~ certificate of VIIIth class passed.

11. Because the order dated 12.12.1986 contained in Annexure No.1 is stigmatic and passed by way of punishment without ascertaining the facts whether the applicant has actually submitted any false document or not. No such opportunity was given to the applicant to clear his position before making the allegation against the applicant for his removal from service by saying in a simple word discharged on the ground of submitting false certificate of Class VIIIth passed.

12. Because the application form which was got filled from a Member of the Union of the Locomotive Workshops by the applicant's father was not binding upon the applicant particularly when the contents of the form filled by the third party were not known to the applicant.

13. Because under the Service Rules of the Railway Board Administration it is submitted that mere filling the form is not the service record because it is an action of the applicant to fill the form prior to the stage of entering into service and, therefore, it was the ~~precondition~~ ~~of~~ pre-conduct of the applicant as and

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when he was not in Government service.

14. Because submitting an application is something else and after entering into the service the declaration of the date of birth is required under rule 145 of the Establishment Code Manual is something else.

15. Because the Respondents were not liable to act upon the mere application of a party who has applied for the job but as per procedure of the Railway Department applicable to whole India services after entering into the services the Department was required to invite all together information which was required for the purposes of maintaining the service book and as said earlier that no such information was required by the Respondents from the Applicant to declare his date of birth for the purposes of Rule 145 of the Establishment Code, therefore the applicant was not obliged to declare his date of birth for the purposes of making any record of service either for his post or for the purposes of his retaining service in the Railway Department.

16. Because under Rule 145 of the Establishment Code it has been provided that even in case of false declaration of date of birth the General Manager or the delegated authority on his behalf is to examine the correctness of the date of birth and after examination the same is required to be corrected on the basis of authentic proof of date of birth but in the instant case before passing the discharge-cum-removal order from service contained in Annexure No.1 no such enquiry as contemplated under Rule 145 was done

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by the Respondents but out-right without making any enquiry by disclosing the same to the Applicant in a short-cut way the services of the applicant have been discharged/removed by way of punishment.

17. Because before entering into the service if any mistake or otherwise committed by the applicant that does not amount to any misconduct. Misconduct means that the person after entering and joining the services of the Government post commit any misconduct then the service rule, if any, follows and not before it.

18. Because prior conduct, if any either it is wrong or bona fide it was negligently treated to be wrong that does not amount to any misconduct in service and the said conduct, if any although not on the part of the applicant shall not be treated as committed during the employment under the Respondents by the applicant, therefore prior to entering into the service if there was any mistake or any irregularity was found the same was required to be corrected by disclosing the same to the applicant so that the applicant could get an opportunity to meet the irregularity if any and disclosing the correct facts for the valuable consideration of the Respondents particularly Respondent Nos. 2 and 3.

19. Because as the applicant was ordered to resume his duties under the orders of the Works Manager the Respondent No.2, therefore the Assistants Works Manager (M) had no authority to pass the discharge order

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particularly when he was not specifically assigned to pass such order by the Railway Board.

20. Because the alleged order of discharge/removal although on the face of it stigmatic is passed by way of punishment without giving any opportunity to defend to the applicant and, therefore, it is illegal and void ab-initio.

21. Because the alleged removal order contained in Annexure No.1 is solely passed on the concealment of facts and for submitting false certificate, therefore, it is passed by way of punishment and is not a simple order for discharge and as no opportunity before passing such order has been afforded to the applicant, therefore it is against the principle of natural justice also.

22. Because the alleged order, as it appears from the face of it, has been passed under the garb of the provisions of Industrial Disputes Act. Under the provisions of Industrial Disputes Act there is specific provision to the effect that if the order is passed by way of punishment which amounts to dismissal or removal from service then the prescribed procedure as envisaged under the law is to be followed but in this case also no such procedure has been followed by the respondents, therefore on this count also the order is bad in law and void.

23. Because the employment under the Union Government particularly the Railway Administration

is a matter of livelihood of the applicant and the applicant has right to be protected under Article 221 of the Constitution of India also in which the Applicant has right to say that his services should not be removed like the basis as mentioned in Annexure No. 1 to this application unless and until the due process of law is followed and as such no due process of law and no disciplinary proceedings in accordance with the Railway Servant Disciplinary Proceeding Rules of 1968 have been followed, therefore the order which was passed as contained in Annexure No.1 to this application is in violation of Article 221 of the Constitution of India.

8. Interim order, if prayed for :

Nil.

9. Details of the remedies exhausted :

Appeal filed to the Works Manager on 12.2.1987 and reminder sent on 27.8.1987 and the same are still pending.

10. Matter not pending with any other court, etc.:

The applicant further declares that the matter regarding which this application has been made is not pending before any court of law or any other authority or any other Bench of the Tribunal.

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11. Particulars of Bank Draft/Postal order
in respect of the Application Fee :

1. Number of Indian Postal Order(s)

2. Number of the issuing Post Office

3. Date of issue of Postal Order(s)

4. Post Office at which payable

12. Details of Index :

An index in duplicate containing the details
of the documents to be relied upon is enclosed.

13. List of enclosures : Annexure Nos. 1 to 4

In verification :

✓ अजय कुमार
Signature of Ajay Kumar

I, Ajay Kumar, S/o Shri Chanan Lal, aged about
25 years, resident of 554-K/45, New Arjun Nagar,
Alambagh, Lucknow do hereby verify that the contents
from 1 to 13 are true to my personal knowledge and
belief and that I have not suppressed any material
facts.

Signature of the applicant.

Date :

Place : Lucknow.

Facts.

I believe and that I have not suppressed any material facts. I am 13 years old and have personal knowledge and information to the contents of the application. I, Ajay Kumar, S/o Shri Chanan Lal, aged about 25 years, resident of 554-K/45, New Arjun Nagar, Alambagh, Lucknow do hereby verify that the contents from 1 to 13 are true to my personal knowledge and belief and that I have not suppressed any material facts.

In verification :

13. List of enclosures : Annexure Nos. 1 to 4

An index in duplicate containing the details of the documents to be relied upon is enclosed.

12. Details of Index :

4. Post Office at which payable

3. Date of issue of Postal Order(s) 10.10.87

2. Number of the issuing Post Office

1. Number of Indian Postal Order(s) 228858

In respect of the Application Fee :

11. Particulars of Bank Draft/Postal order



29-12-1986
Northern Railway Locomotive Workshops, Charbagh, Lucknow
S/o: Smt. Ajai Kumar, T.No. ELB/138 along with Cheque
Sd/xxxxxx

Ans/gyml

N.RLY., Loco Shops/CB/LKO.
Asstt. Works Manager (M)
Sd/xxxxxx

2. Smt Ajai Kumar, T.No. ELB/138 along with Cheque

1. OS/PB, TO, SAO(W) CB, SS/ELB, As Settlement.
HC/Pass for Inf. & N/Action.

COPY TO :-

D.A. Cheque. C.570925/011419
Sd. xxxxxxxxx
Assistant Works Manager ()
N.RLY, Locomotive Workshops,
Charbagh, Lucknow.
at. 12-12-86.

1-12-1986 to 13-12-1986 amounting to Rs. 438-90.
1947, along with his monthly wages for the period
As admissible under the Industrial Dispute Act,
compensation amounting to Rs. 1519-50.

In Lieu of notice period together with retrenchment
He is given one month's wages amounting to Rs. 1013/-
is discharged from Service on and from 18/12/86.

Smt AJAI KUMAR , therefore,

has been found to be false.

Certificate of Class VIII passed submitted by him
with effect from 26-7-84. The education status
as Class VIII passed and attained temporary status
daily rate on production of Educational Certificate
Charbagh, Lucknow, was engaged as casual Labour on
Shop ELB , N.RLY, Locomotive, Workshop,

Labour(Temporary Status) T.No : ELB - 138.

S/o: Smt Chamani Lal
Casual

S.No: 941. Date: 12 December, 1986.

Northern Railway Locomotive Workshops, Charbagh, Lucknow

12/12/86
H.M.

बप्पा श्रीनारायण वोकेशनल इंस्टर कालेज, लखनऊ

छात्र लेखा-पत्रक तथा परिवृत्ति-पत्र

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छात्र रजिस्टर संख्या..... ४२४

छात्र का नाम /	छात्र के पिता अथवा संरक्षक का नाम, व्यवसाय तथा पता	छात्र की जन्म तिथि	अन्तिम विद्यालय का नाम जहां छात्र ने शिक्षा प्राप्त की हो।
अजयकुमार राजपूत	श्रीचान्तलालराम पूर्ण 21-6-62 भ.नं. 228 रेल वरहांगलोनी लोखनऊ	इंक्रीसजून सन्दबोसहु दृ०	वेलस्को वाम्पेज लै-3 गार्ड रूल

कक्षा	प्रवेश तिथि	उत्तीर्ण तिथि	त्वाग तिथि	त्याम कारण जैसे शुल्क न देना, कुटुम्ब प्रस्थान विद्यालय निःसारण	वर्ष	चरित्र और कार्य
9						
10						
C	15-7-75 Promoted 20-5-76		✓		1975-76	Good and Fair Sd. S. S. Ojha
B ³	Promoted 20-5-77		✓	TRIE-COPY,	1976-77	Good and Fair Sd. S. S. Ojha
B ³	Failed -		✓		1977-78	Good and Poor Sd. S. S. Ojha
B ³	Failed -	30-6-79	✓	End of Session	1978-79	Good and Poor Sd. S. S. Ojha
99				<i>Signature: S. S. Ojha ब्रह्मनाथाचार्य</i>		
100				प्रमा श्रीनारायण बाक्शनक इन्स्टीटिउट (इन्डियन लेस) छत्तीसगढ़		
101						
102						

कक्षा	मीटिंग सं०. जो हुई हैं	उपस्थिति की मीटिंग संख्या	यह प्रमाणित किया जाता है कि उपर्युक्त छात्र लेखा-पत्रक शिक्षा विभाग के विधानानुसार त्याग तिथि तक यथोचित लिखा गया है।
६			
१०			हस्ताक्षर लिपिक... २४-१२-२३
११			हस्ताक्षर जांचकर्ता.....
१२			दिनांक.....

नोट—कालिज आफिस से टी० सी० मिलने के पश्चात् इसमें छात्र, अभिभावक अथवा किसी भी व्यक्ति द्वारा किसी शकार का परिवर्तन अथवा काट-छांट करना नियमानुसार अपराध समझा जाएगा।

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

Application U/S 19 of the Administrative Tribunal
Act, 1985.

AJAY KUMAR : Applicant.

BETWEEN

UNION OF INDIA & OTHERS : Respondents.

TO,

The Works Manager,
Northern Railway,
Loco Shops,
Charbagh, Lucknow.

Ree no 3
15.2.87

Sir,

Reg :- APPEAL AGAINST THE ORDERS OF DISCHARGE FROM
SERVICE BEARING S.NO: 941 DATED 12/12/1986.

Most respectfully I beg to prefer this Appeal
against the orders bearing S.NO.941 dated 12.12.1986
discharging me from service issued under the Signatures
of learned Asstt. Works Manager(M) Northern Railway, E1B Shops
in Loco Shops/CB/LKO on the following among other grounds
for kind, sympathetic and judicious consideration of your
generosity in these hard days of employment crisis.

(A) BRIEF HISTORY:

I having been appointed to work as KHALLASI IN
E1B Shop under Asstt. Works Manager(M) in Loco Shops, N.Rly.
Charbagh, Lucknow attained temporary status in the category
of UNSKILLED labour w.e.f. 26.7.1984 in Scale Rs.196-232
(Rs) after putting in continuous, blotless, sincere and
loyal service continuously for the period prescribed for
affording Temporary status with allied benefits, privileges
and conditions of service as prescribed for other temporar

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Railway servants in Chapter XXIII of Indian Railway Establishment Manual as amended from time to time read with instructions contained in G.M.(P)N.Rly. New Delhi's printed Serial No.7850 and 8952. I am astonished to receive notice referred to above discharging me from service w.e.f. 13.12.1986, by paying one month's wages in lieu of notice, wages upto 13.12.1986 and retrenchment compensation as admissible under the Industrial Dispute Act 1947. (The correctness or otherwise of amount of compensation could not yet be examined). The discharge notice under reference contains the following aspersion/allegations attacking to my character and according to which I have been subjected to the victimisation of instant discharge from service w.e.f. 13.12.1986 without affording me an opportunity to defend as provided in Article 311(2) of the Constitution of India).

(B) GROUNDS: -

That the discharge notice under reference is arbitrary and void because:-

(A) I being a temporary status Workman employed under Asstt. Works Manager (M) Northern Railway, Loco Shops, Charbagh Lucknow am also governed by R.S.D.& A.Rules-1968 embodying in it the detailed procedures for taking up the employees for any sort of allegations leading to their Misconduct or mis-behaviour but I have been discharged from service without following the provisions of R.S.D.& A Rules 1968.

(B) The Discharge notice under reference is also in violation of provisions of Rules 149 $\frac{3}{4}$ R-I dealing with "Termination of service of temporary railway servant" read with Rly. Board's instructions and guide lines contained in their letter NO.E(D&A) 64RG-6-16 dated 4.3.1965.

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M/s. R.R. & Co., Ltd.

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(C) It has been shown in the discharge notice under reference that the order purports to cast an dispersion on my conduct which is held in substance to amount to dismissal as illucidated in para 4 of UO Note No.5458/Adv(B) dated 9.10.1964 from Ministry of Law Department of legal affairs docketted under Railway Board's letter No.E(D&A) 64AG-6-16 dated 4.3.1965.

(D) In the Discharge notice, application of provisions of Industrial Disputes Act 1947 has also been mentioned although it violates the basic principles laid down in the Industrial Disputes Act, 1947, an extract of relevant provisions of which is reproduced below:

'(O) " RETRENCHMENT"

means the termination by the Employer of the Service of a Workman for any reasons that so ever OTHERWISE, than as a punishment inflicted by way of disciplinary action."

(C) **PRAYER:**

In view of the facts as aforesaid and violation of rules and the Law in of the Land e.g. Article 311(2) of the Constitution of India, R.S.D.& A. Rules -1968, Railway Board's Instructions contained in their letter NO.E(D&A) 64 RG-6-16 dated 4.3.1965 docketting copy of U.O. Note NO.5458/Adv(B) dated 9.10.1964, norms laid down for application of Rule 149 R-I and the provisions of Industrial Disputes Act 1947 as illucidated in foregoing paragraphs(d) under caption "**GROUND**": I most humbly pray that :-

1. The orders of learned Asstt. Works Manager(M) bearing S.NO.941 dated 12.12.1986 discharging me from service w.e.f. 13.12.1986 being void and not maintainable

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२१-वी. अ. संसद
संसद का
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may please be set aside; and

2. I may please be reinstated in service extending justice to me.

I and my family will always remain grateful for kind act of your generosity by way of ordering my reinstatement as prayed here in enabling me to save my children from starvation.

Yours Faithfully,

Dated 15.2.1987.

(AJAY KUMAR)
T.NO.ELB-138.
ELB Shops/N.Rly Loco Shops,
Charbagh, Lucknow.

RESIDENTIAL ADDRESS: -

C/O. Shri Chanan Lal,
554-K/45 New Arjun Nagar,
Alambagh, Lucknow.

TC

Re N
प्रभादीप. गुप्त एडवोकेट
३१-वी. अंडरवाट कालीन
शोहियन सिनेमा वे एव्ही
कैट रोड, लखनऊ

अनन्त गुप्त

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

Application Us/19 of the Administrative Tribunal
Act, 1985.

AJAY KUMAR

.....

Applicant.

BETWEEN.

UNION OF INDIA & OTHERS:

Respondents.

TO,

The Works Manager,
Northern Railway,
Locomotive Works,
Charbagh, Lucknow.

Sir,

REG: - APPEAL AGAINST THE ORDERS OF DISCHARGE FROM
SERVICE BEARING NO. S. NO. 941 DATED 12.12.86.

Ref: - Appeal dated 15.2.1987.

Respectfully I beg to invite attention of your kind honour to my appeal referred to above which was despatched to you under Registered A.M. cover. It is very unfortunate that so far no response could be given to me with reference to my appeal under reference and a period over six months has ellapsed. I may be excused to mention that it is on record that not only the action of discharging me from service is vitiative of extant rules and discharging me and prescribed norms but the action

Contd. P. 2.2.

३१-३२, शोधकर का रोड,
शोधकर मिन्दा का रोड, लखनऊ

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of no response to my appeal. Keeping it pending; as is the fate of my appeal under reference, for such a long period over six months, itself is in violation of prescribed norms of disposing appeals. Brining out these facts of violation of rules and prescribed norms I would once again request your Honour to be considerate, kind and judicious enough to intimate me a line in response to my appeal under reference (a copy enclosed for ready reference) to enable me to seek redressal at other appropriate level accordingly.

Thanking you in anticipation.

Yours Faithfully,

Sd :- XXXXXXXXX
(AJAI KUMAR)
ELB - 538,
ELB Shops/N.Rly. Loco Shops,
Charbagh, Lucknow.

Dated : August 27.1987.

DA : 2

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N.R
कृष्णगढ़ रेलवे स्टेशन
राष्ट्रीय राजमार्ग
शास्त्रीय रेलवे स्टेशन
कृष्णगढ़, राजस्थान

मुमुक्षु

Asst
A. M.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Written statement on behalf of Union of India

and others Respondents.

IN

Registration Case No. 1014 of 1987.

Ajay Kumar Applicant.

Versus

Union of India and others Respondents.

Written statement of Shri B. R.

Tiwari aged about 53

years S/o Sri Bachchi Tiwari

serving as Asstt.

personnel officer N.Rly. Loco

Lucknow.

1. That I am serving as Asstt. Personnel Officer N.Railway Lucknow and have been deputed to file this written statement on behalf of opposite parties and as such I am fully acquainted with the facts deposed to below.

2. That I have read and understood the contents of the above noted registration case and am in a position to give

लोको मोटर अधिकारी a parawise reply.

३० दे० इंजेन कार० च० रेलवे लबन्ड

Asst. Personnel Officer

N.Rly. Locomotive W.Shop L.B. Lko.

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3. That the averments made in paras 1 to 5 of the petition required no comments.

4. That in reply to para 6(a) of the petition it is admitted that the petitioners father x Chaman Lal was working in the Loco motive work shop Charbagh, Lucknow and that he retired on 31.1.1986.

5. That in reply to para 6(b) of the petition it is stated that it is absolutely wrong to allege that any right was ever given to a retiring ~~worker~~ worker to make any nomination in favour of his ward. The correct position is that the jobs to wards of retiring ~~the~~ employees are provided but subject to selection and consideration of merits of the candidate.

6. That the averments made in para 6(c) of the petition call for no comments.

7. That in reply to para 6(d) of the petition it is

सहार कार्मिक अधिकारी

30 रोड इंजन कारो चारबाग लखनऊ

Asstt. Personnel Officer

N. Rly. Locomotive W. Shp. B. Lke.

stated that the answering respondents have no knowledge as to what transpired between the petitioner, his father and his maternal uncle. It is however relevant to mention that the petitioners form duly filled in all respect was received the said form bears signatures of the petitioners as well as of his father.

8. That in reply to para 6(e) of the petition it is stated that on the very face it is wrong to allege that the petitioner's father is totally illiterate very fact that the petitioner's father had put his signatures on ~~Shows~~ application form ^{Shows} that the plea of being illiterate has been falsely taken up with the ulterior motive. Rest of the averments made in the para under reply are not at all ^{Credence} worthy of any ~~evidence~~ in the circumstances of the case. It is further stated that there being the signatures of the applicant as well as of his father on the application form the petitioners plea is totally untenable.

9. That in reply to the para 6(f) of the petition it is stated that the averments made there in are incorrect and the same are denied. It is further stated that there

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are clear signatures after column no. 8 of the application form which shows that the form ^{was} ~~has~~ filled up by the applicant. It is further significant to mention that the petitioner has certified that the column filled in are correct.

10. That in reply to para 6(g) of the petition it is stated that the petitioner was engaged as a casual labour being found qualified in the selection he was appointed with effect from 26.3.1984. It is further stated that the petitioner engagement as a casual labour was made on the basis of the information given by him in the application form and the certificate submitted by him. It is pertinent to mention that the certificate in respect of educational qualification submitted by the petitioner was found to be false on the basis of the verification from the concerned educational institutions. Under these circumstances the services of the petitioner were terminated as per rules.

11. That in reply to the averments in para 6(h) of the petition it is stated that the said averments are based on

सहाय कार्मिक अधिकारी

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Locomotive W. Sump B. Lko,

misperception of facts and law. It is further stated that at the time of entertainment of applications attested copies of educational certificate, age certificate etc. were obtained by the railway administration in support of the declaration given by the petitioner on the application form itself. The entries in the application forms and the certificate submitted alongwith the application form are fully binding upon the petitioner. There is absolutely no requirement of law that the certificates etc. should be called again.

12. That the averments made in para 6(g) of the petition call for no comments.

13. That the averments made in para 6(j) of the petition are wholly misconceived and the same are denied. It is further stated that the attested copies of the certificates received from the petitioner alongwith his application form were used while making the service record in good faith that the certificate in question were genuine. In the

circumstances of the case there was absolutely no necessity

सहाय कार्मिक अधिकारी
इन्हें दृष्टि कारो चारवाग लखनऊ
Ass't. Personnel Officer
N.R.C. Locomotive W.S.Hop B.L.K.W

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to obtain certificate a fresh from the petitioner.

14. ^{in reply to} That the averments made in para 6(k) of the petition it is stated that it is wrong to allege that the petitioner was appointed as a khalasi in regular, clear and substantive vacancy. As per rules of the railway administration the casual labour after completion of 120 days of job becomes entitled for the status of a temporary casual labour and also for the grade. The Railway Administration has merely acted according to the aforesaid rule in the case of the petitioner and not on any other ground as alleged by the petitioner.

15. That the averments made in para 6(l) of the petition are not admitted. It is wrong to allege that the petitioner was ever working as a regular temporary employee. The correct position, as stated above is that the petitioner was serving as a casual labour and he merely attained temporary status.



सहायक अधिकारी

१०१० इंजन कारो चारवां लखनऊ

Asstt. Personnel Officer

काशी लोकोमोटिव वर्कशॉप, B. Lksh.

16. That the averments made in para 6(m) of the petition

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petition are not admitted and it is further stated that for the appointment of a casual labour the prescribed age limit is 18 to 28 years and it was therefore necessary to obtain the age certificate from the candidate to consider his candidature.

17. That in reply to the averments made in para 6(n) of the petition it is stated that the said averments are not only incorrect but are wholly untenable in the eyes of law. It is further stated that it is essential for the railway administration to obtain the date of birth / birth certificate from the candidate concern to determine his illegibility (as per prescribed age limits) for engagement as a casual labour and which is obviously has to be done before the recruitment. It is further pointed out that there is no provision of law to provide two opportunities for declaring (two or different dates of birth on the alleged different stages).



सहाय कार्मिक अधिकारी
८०२० इंजनी बार० चारवाहा लखनऊ
Ass't. Personnel Officer
Rly. Locomotive W. Shop, B. Lka.

18. That in reply to the averments made in para 6(o) of the petition it is stated that at the time of

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engagement of a casual labour the candidates are required to furnish age certificate, educational qualification certificate etc. The attested copies of the certificate submitted by the candidates are accepted by the railway administration, in good faith that the attested copies are genuine. This however does not take away the right of the railway administration in cases where forged certificates have been submitted by the candidate. It is relevant to mention here that in the circular no. 105 E/A dated 4.12.1982 provision had been made that the applications shall be submitted alongwith attested copies of certificates regarding date of birth, educational qualification etc. In this very circular it has been mentioned that a wrong declaration will be seriously viewed. A photo stat copy of the said circular letter is filed herewith as Annexure C-A.-1 to this written statement.

From the above facts and circumstances it is abundantly clear that the information given in the application form and the certificate submitted alongwith the application were believed to be true in good faith. There was therefore no occasion to obtain the original at that stage. However

सहाय कामिक अधिकारी

संस्था इंजन बारो चार्चग लखनऊ

Asstt. Personnel Officer

N.Rly. Locomotive W. Shop - B. Lko.

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after verification from the institution concerned was it was revealed that the certificate submitted by the petitioner was false.

19. That in reply to averments made in para 6(p) of the petition it is stated that the petitioner had submitted a transfer certificate from Aminabad Inter College, Lucknow showing his date of birth to be 13.7.1961. It is absolutely wrong to allege that the petitioner submitted any transfer certificate from Bappa Shri Narayan Vocational Inter College, Lucknow. It is ~~ex~~ relevant to mention that the Principal Aminabad Inter College Lucknow ^{Vide} letter dated 8.12.1986 very clearly certified that the transfer certificate in favour of Ajay Kumar has not been issued from that college. A photo stat copy of the said letter dated 8.12.86 is being filed herewith as Annexure -C.A.-2 to this written statement. It is on the very face evident that the petitioner is trying to mislead by producing another transfer certificate (Annexure-2 to the petition) from a different institution.

In the circumstances of the case the said transfer

सहाय्यक अधिकारी
डॉ इंजन कारो चारबाटा लखनऊ
Assist. Personal Officer certificate can not be relied upon. Moreover the petitioner
N. Rly Locomotive W. Shop B. Lko.

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~~is bound by his declaration and certificates submitted by him in his original application.~~

20. That in reply to averments made in para 6(q) of the petition it is stated that the petitioner submitted the forged transfer certificate alleging to have been issued by the principal Aminabad Inter College, Lucknow and in which the date of birth of the petitions is shown as 13.7.1961. A photo stat copy of the aforesaid transfer certificate is filed herewith as Annexure C.A.-3 to this written statement. The petitioner is bound by his declaration and is also liable for the consequences for giving a wrong declaration. The petitioner's date of birth as disclosed by him in his application form is 13.7.1961 and not as 21.6.1962 as alleged by him. From the facts and circumstances stated above the assertions made by the petitioner do not inspire any confidence. The petitioner has deliberately played a fraud upon the railway administration by filing bogus and fake certificates.



सहाय कार्मिक अधिकारी
इंजन कार्यालय चारताल लखनऊ 21.
Ass't. Personel Officer
N. Rly. Locomotive W. Shop C.B. Lka.

21. That the averments made in para 6(r) of the petition

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are not admitted. It is further stated that the petitioner was discharged from service w.e.f. 12.12.1986. as the certificates submitted by him in respect of his educational qualifications and age were found to be false. It is wrong to allege that the petitioner was working against a substantive post. The benefits referred to in the para under reply were afforded to the petitioner just in the normal course and not on account of the grounds. stated by the petitioner.

22. That in reply to para 6(s) of the petition it is stated that the Principal Aminabad Inter College Lucknow vide letter dated 8.12.1986 (Annexure 'A' to this written statement) clearly informed that the certificate in question is false under these circumstances the services of the petitioner were rightly and discharged vide order dated 12.12.1986 (Annexure 'I' to the petition. A bare perusal of the aforesaid order dated 12.12.1986 will show that the entire dues of the petitioners were remitted through D.A.cheque alongwith the order. The services of the petitioner in the circumstances of the case were

* सहाय कार्मिक अधिकारी
३० रोड इंजन कारो चारवाले लखनऊ
** Asstt Personal Officer
N. Rly Locomotive W. Shop - B Lko. x rightly discharged.

23. That the averments made in para 6(t) of the petition are not admitted. The certificate in question was submitted by the applicant himself and this being so. The petitioner is bound by the same. It was initially accepted by the Railway Administration. There was no occasion for seeking clarification as the Principal of the concerned college has sent a very ~~xxk~~ clear report.

24. That the averments made in para 6(u) of the petition are not admitted. As already stated the Principal Aminabad Inter College, Lucknow vide his letter dated 8.12.1986 informed the Railway Administration that the certificate in question is false.

25. That para 6 (v) of the petition is not admitted. It is further pointed out that the applicants' date of birth as per certificate filed by the petitioner is 13.7.1961. and as such the alleged date 21.6.1962 is prima facie wrong.



सहाय कामिक अधिकारी

२०२० इंजन कारो चार्टर्स लखनऊ
Asstt. Personnel Officer
Rly. Locomotive W. Shop - B. Lk.

26. That the averments made in para 6(w) of the petition

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are denied. The application form duly filled in all respects admitted bears clear signatures of the petitioner. The entries contained in the application form are fully binding upon the petitioner. The averments made to the contrary are wholly misconceived.

27. That in reply to averments made in paras 6(x) of the petition it is stated that the averments made therein are wholly misconceived & hence denied. The petitioner is trying to raise frivolous pleas just to find a pretext for his fraudulent acts. The plea is however wholly untenable.

28. That in reply to the averments made in para 6(y) of the petition it is stated that, as per instructions. On the application, the form is to be filed by the applicant and has to be signed by him. Under these circumstances entries in the form are fully binding upon the petitioner and he is fully responsible for his conduct, & irrespective of the stage (i.e. pre or post service conduct). The entries in the application form of the accompanying certificates are deemed genuine of the same are accepted as such. However this does not take away the right of the Railway Administration to take action against the employee when it is detected that wrong entries have been made by the applicant and he has filed false certificates.

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Assist. Engr.
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29. That in reply to para 6(z) of the petition it is stated that the averments made therein are wholly misconceived and hence denied. A party is always bound by his declaration and this being so the railway administration was perfectly justified in acting on the basis of the declaration contained in the application which was duly signed by the petitioner. The averments made to the contrary they are wrong and have been introduced just to create a defence for a the fraudulent act done by the petitioner. There was no need to call for any declaration from the petitioner to declare his date of birth again for any purpose. The service record of the petitioner was prepared on the basis of the recorded date of birth shown in the transfer certificate which was submitted by the petitioner.

30. That in reply to the averments made in para 6(aa) of the petition it is stated that the said averments are not admitted. It is further stated that there exists no rule from the railway board otherwise to afford two chances for furnishing date of birth.

31. That the averments made in para 6(bb) of the petition are not admitted. It is further stated that the certificate viz. transfer certificate submitted by the petitioner in proof of his educational qualifications and state of birth were found false after enquiry from the

Rly. Locomotive W. Shop P. Lkgs.

Asst. Person. Officer

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Principal of the concerned institution. In the circumstances of the case the petitioner is guilty of making false declaration and practicing fraud upon railway administration by filing false certificate and this being so the petitioner was rightly discharged from service.

32. That the averments made in para 6(cc) of the petition it is stated that the said averments are wholly misconcieved and in fact are purtantly and manifestly erroneous. The petitioner is clearly guilty of having deliberately filed false certificate.

33. That in reply to para 6(dd) of the petition it is stated that the alleged distinction of misconduct, prior conduct and misconduct after service is illusory. Such an enterpretation, if accepted will lead to palpably absurd and fallacious conclusion. The petitioner is bound by his declaration and in view of the fact that the certificate filed by him were found to be false. The petitioner's candidature and his appointment was in fact abnition. Vrid ab initio

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34. That in reply to averments made in para 6(ee) of the petition it is stated that the petitioner had been

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serving as a casual labour for which sanction was accorded time to time by the competent authorities. It is wrong to allege that the petitioner was ever posted against the substantive post. However as per existing law the petitioner was given a temporary status on completion of 120 days of service as casual labour. It is totally wrong to allege that the order dated 12.12.86 suffers ~~substance~~ from any infirmity what so ever. It is further relevant to point out that a bare perusal of said order dated 12.12.1986 (Annexure -1 to the petition) will show that all the dues of the petitioner's were settled and paid to him. In this view of the matter also the petitioner can not have any grievance.

35. That the averments made in para 6(ff) of the petition are not admitted and it is clarified that any authority equal or higher in rank is fully empowered to discharge a casual labour.

36. That in reply to para 6(gg) of the petition ~~substance~~ it is stated that the averments made in are incorrect and the same are denied. It is wrong to allege that the order of discharge suffer from any legal infirmity what so ever. It is pertinent to mention here that the petitioner having played a fraud upon the railway administration. The appointment itself was void

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abnatio~~ having been obtained frauduntly.

37. That the averments made in para 6(ii) of the petition are not correct and the same are denied. The relevant provisions of Industrial Dispute Act 1947 have fully been complied with and in pursuance of the ~~stat~~ act the petitioner has been paid Rs. 1519.50 paisa as retrenchment compensation alongwith other dues. The petitioner's claim is therefore further barred by the principles of waiver, estoppel and acquiescence.

38. That the averments made in para 6(jj) of the petition are based on misconception of facts and law. Suitable and detailed reply will be given at the time of arguments.

39. That in reply to para 6(kk) of the petition it is stated that the petitioner's case was put up before the competent authority who ordered that the candidate discharged on furnishing false educational certificates is debarred for further employment in railway administration.

40. That in reply to para 6(ll) of the petition it is stated that the averments made therein are not admitted. The application for appointment which was

received from the railway administration was duly signed by the petitioner and this being so it is absolutely incorrect to say that the petitioner was not aware of the entries made therein by himself on his father. The entries and the accompanying certificates are fully binding upon the petitioner. The petitioner has raised the present ~~frivolous~~ ^{previous} plea just to save his skin.

41. That the averments made in para 6(mm) of the petition relates to something alleged to have transpired between the petitioner and his father and hence no comments are possible. However such a situation even if accepted would not change the factual and legal position in respect of submission of false certificates and making false declaration.

42. That in reply to para 7 of the petition it is
stated that the petition is ~~devoid~~ ^{devoid} of merits. The petitioner
is not entitled for any relief and the petition merits
dismissal with special costs.

43. That none of the grounds taken in the petition are tenable being based on misconceived motions of facts and law. Suitable and detailed reply will be given at the

सहा० कामिक अविकारी time of arguments of the case.
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Assets (in millions)

N. Ry Locomotive Works 6. Lks.

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VERIFICATION

I Shri Babu Ram Tiwari - - - serving as
Asstt. Personnel Officer ~~Locomotive Works~~, Lucknow
do hereby
verify that contents of paras 1 to 2 are true to my
personal knowledge, and belief, those of paras ~~3 to 9~~ - -
- - - - - are true to my personal knowledge derived
from record, those of paras ~~4 to 8~~ - -
- - - - - are verified from legal advise.


Signature

सहाय कामिक अधिकारी
30 रो इंजन कारो चारबाग लखनऊ
Asstt. Personnel Officer
N, Rly Locomotive W. Shop B Lko.

Place: Lucknow

Date: 8. 3. 80.

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NORTHERN RAILWAY - LOCOMOTIVE WORKS, CHARBAGH, LUCKNOW.

NO: 105E/A

DATED: 04/12/1982

The All Shop Supdt. and Secretary
NRMU/URMU, Locoshops, Charbagh,
LUCKNOW.

Applications are invited from the staff of these Works and PSTS who are retiring in the years 1984, 1985 and 1986 and from the staff belonging to SC/ST communities who are retiring in the years 1985 & 1986, and 1987 to form a panel of Casual Labourers.

The minimum qualification for the recruitment will be VIII Class passed. The staff whose one son is already employed in the Workshop need not apply for the above posts. The wrong declaration by the staff will be seriously viewed. The candidates should be between the age of 18 and 28 years as on 20-12-1982. Notice should also be circulated to staff in the Night Shift.

All the respective Shop Supdt. are requested to entertain the applications from the staff working under them, in connection with the above on the proforma Annexure 'A' & 'B' and forwarded these applications to this office alongwith attested copies of Certificates regarding date of birth, education qualification, technical qualification, proficiency of games, SC/ST certificates (in case the candidates claiming themselves to be members of these communities).

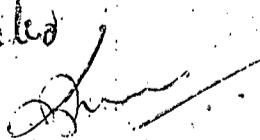
S.S. concerned should collect the applications from his staff by 20-12-'82 and forwarded the same to this office under covering letter giving the full details of the staff who have submitted the applications & number of enclosures with each application should be checked up by the S.S. concerned and compared with those indicated in application forms. The application will not be entertained after 20-12-1982.

The applications must be properly filled in and accompanied with the attested copies of Certificates otherwise these are liable to be rejected.

No action will be taken on the applications submitted by the employee of these works prior to issue of this notice.


for Addl: Chief Mech: Engineer(W),
N.Rly., Locoshops, CB-Lucknow.

BAUERJEE/27-11


Attended

AOOLY

साहाय्य कार्यालय अधिकारी

१० रोड इंजन कार्यालय वाराणसी उत्तराखण्ड

Asstt. Personnel Officer

१० रोड इंजन कार्यालय वाराणसी उत्तराखण्ड

Asstt. Personnel Officer

१० रोड इंजन कार्यालय वाराणसी उत्तराखण्ड

Asstt. Personnel Officer

१० रोड इंजन कार्यालय वाराणसी उत्तराखण्ड

Asstt. Personnel Officer

१० रोड इंजन कार्यालय वाराणसी उत्तराखण्ड

Asstt. Personnel Officer

१० रोड इंजन कार्यालय वाराणसी उत्तराखण्ड

Asstt. Personnel Officer

१० रोड इंजन कार्यालय वाराणसी उत्तराखण्ड

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Tele. No. : 44562

अमीनाबाद इंस्टर कालेज,
लखनऊ

दिनांक..... 22.9.2024

जामिनी का योग्यता निर्माण
लोकी आर एस - 12325

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जामिनी का योग्यता सो. 12325 रुपये 612.86 के लिए
जामिनी का योग्यता सो. 12325 रुपये 612.86 के लिए
12325 जो आमिन है मैंने ही वह इस जामिनी के
लिए नहीं की तो यह इस जामिनी का योग्यता की तरह
जामिनी का योग्यता की है।

Attended

AMOLI

सदा० कृष्ण अदिती
४० ई० इंजन कार० व्य० लखनऊ
Asst. Pers. and Officer
M. R. I. Inspector S. B. I. B.

AMOLI
22-9-24
LUCKNOW 22-24

वारीगांव इकार वालों, पालनडू

स्कॉलर रजिस्टर फार्म नं. ५१० पार्ट

B. Register No. ५१०

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Scholar's Register & Transfer Certificate

Enrolment File No. ---

Withdrawal File No. ---

T. C. File No. ---

छात्र का नाम तथा धर्म
Name of the Scholar with Caste
if Hindu, otherwise religion

छात्रका नाम व्यवसाय तथा पाता
Name, occupation and
address of parent or guardian

छात्र की
पाता विधि
पाता विधि

वक्तव्य संस्थान वहा पर
विद्यालय में दाक पुस्ति
पुस्ति पाता

अंजय कुमार

५८ वर्षान्तर एवं
प्रधानकार्य अधिकारी (प्रधान)
प्रधान, अंजय कुमार, एवं (प्रधान)

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नियम
प्रधान
१९५८-३-१५६९
१९५८-३-१५६९

Class
Date of Ad-
mission
Date of Pro-
motion
Date of Removal

मात्रपाते का कारण
Cause of removal i. e.
Non payment of dues removal
of family, expulsion, etc.

Year

परिवार का
Conduct and work

K. G.

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II

III

IV

V

VI

VII

VIII

IX

X

XI

XII

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३७८८, अंजय कुमार
उमीद

३७८९, अंजय कुमार
उमीद

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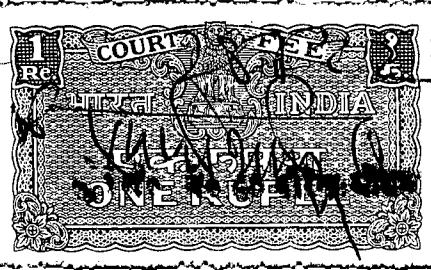
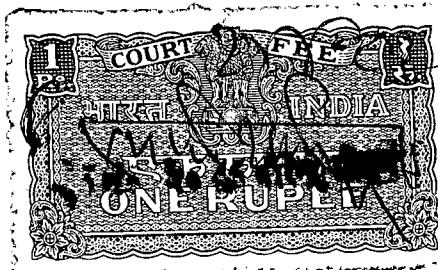
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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

Registration Case No. 1014 of 1987.



AJAY KUMAR

.....

APPLICANT.

VERSUS

UNION OF INDIA & OTHERS

.....

RESPONDENTS.

REJOINDER AFFIDAVIT OF AJAY KUMAR,
ADULT, S/O SHRI CHANAN LAL, R/O
ALAMBAGH, LUCKNOW.

I, the above named deponent, do hereby
state on oath as under :-

1. That the deponent is Applicant in the
aforesaid case and is well acquainted with the
facts of the case. He has perused the Written
Statement filed by the Department and understands
the same and is making reply as under :-
2. That Paras 1, 2, 3 and 4 of the Written
Statement need no comments.
3. That in reply to Para 5 of the Written
Statement it is submitted that the necessary
provision was made by the Railway Department to
provide a job to the ward of the retiring government
servant and accordingly under the said Scheme the
deponent was selected for the job by the Respondents.

filed today
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for Adm case/ P.C.
R. D. Adv.
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4. That para 6 of the Written Statement needs no comments.

5. That in reply to Para 7 of the Written Statement the contents of Para 6 (D) of the Application filed by the deponent are reiterated. It is submitted that in the Application Form tendered to the Department the Deponent had only marked his initials and left the columns of the Application unfilled which were subsequently filled through the father of the Deponent. The deponent had not filled the columns of the Application Form in his own hand-writing and that would be proved by perusal of the said application form in question.

6. That in reply to Para 8 of the Written Statement it is submitted that mere putting the signatures by the father of the deponent does not mean that he was literate. Actually the Deponent's father was illiterate and the contents mentioned in paragraph 6(E) were not put up for anyulterior motive as alleged. It is further submitted that as stated above only the signatures have been made by the deponent and the rest of the columns of the application form were left blank and the said blank columns have not been filled in the presence of the deponent as it was bonafide presumption on the part of the deponent that the father of the deponent shall get a gentleman who may bonafide fill all the requirements under the columns of the application form of the deponent and this was in good faith shown by the deponent.

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7. That in reply to Para 9 of the Written Statement it is submitted that the contents of Para 6(F) of the Application are correct. It is further submitted that the deponent has never denied his signatures but claimed that the other columns of the Application Form were blank and he had only put his signatures over it and the same was sent to him out-station from his father. The certificate was also given by the deponent on the belief that the columns of the Application shall be filled later on by his father through a gentleman who was requested to fill the form bonafide.

8. That in reply to Para 10 of the Written Statement it is submitted that the appointment of the deponent was made because the deponent had qualifications VIIIth Class Pass and not on the basis of false certificate. The deponent has never attached any false certificate as alleged but as evident from the enclosure with the application he had produced the genuine certificate claiming that he had passed VIIIth Class when the Application was made.

It is further submitted that the Deponent had obtained the status of the temporary Government Servant which as the ground disclosed by the Department is that due to false verification and submission of certificate the services of the deponent were terminated, therefore, it is clear that the services of the Deponent were terminated in forgery and misconduct without compliance of the Central Civil Services Rules which is applicable

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in the case of the deponent and, therefore, the termination order is void ab-initio as well as against the principles of natural justice.

9. That the contents of Para 11 of the Written Statement are incorrect and denied. At the time of inviting the alleged application it was never disclosed to the deponent that the same shall be used against him. Moreover, that application was not tendered under the rules in which it has been provided for recording the correct date of birth of the deponent as well other government employees and if the Department had chosen to ask the ~~Department~~ deponent to explain the position in that event he would have been able to clear his position but no such procedure has been adopted by the department at the time of terminating the services of the deponent. The deponent submits that the contents of Para 6(H) are not based on any misconception of facts or law and the same are again re-iterated.

10. That Para 12 of the Written Statement needs no comments.

11. That in reply to Para 13 of the Written Statement it is submitted that the deponent has never submitted any attested copy alongwith the Application in question. Who has submitted the said attested copy ~~xxxxxxxxxxxxxxxxxxxxxx~~
~~xxxxxxxxxxxxxxxxxxxxxxxxxxxxxx~~ is not known to the deponent. The deponent has attached a photostat copy of his VIIIth Class Pass Certificate

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alongwith the Application and the same is still correct and the same is being also admitted by the deponent. It is totally false to say that the deponent had submitted a attested copy alonwith the Application.

12. That in reply to Paras 14 and 15 of the Written Statement it is submitted that at the time of termination the deponent had the status of a temporary Railway servant and having the status of a temporary Railway Servant he was required to be dealt with under the Railway Servant Conduct Rules and Disciplinary Rules but without taking any recourse to those rules the Department was not authorised to dismiss the services of the deponent outright without following the procedure of the Control Rules as well as under Article 311 of the Constitution of India.

13. That in reply to Para 16 of the Written Statement it is submitted that at the time of his initial appointment as Casual Labourer the Deponent was within the age group and also he was VIIIt Class Pass. The deponent has never desired to achieve any advantage on the basis of age ~~age~~ but sticks at this stage also on the basis of his certificate tendered with the application in question.

14. That the contents of Para 17 of the Written are incorrect and denied. The Railway Administration was bound to obtain the age certificate or any other declaration when the deponent entered into the services and not to act on the application or other

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particularly when the purpose of the same was not disclosed to the deponent. The deponent had never any intention to declare wrong date of birth but still claims the date of birth as per the certificate enclosed with the Application.

15. That in reply to Para 18 of the Written Statement it is submitted that the Deponent has stated the circumstances under which he had filled the form. He also claimed that he had never enclosed attested copy of the certificate as claimed by the Department with the application form as the same was not available to him. The Annexure No. C-3 enclosed with the Written Statement has not been supplied by the deponent and the Annexure No. 1 enclosed with the Written Statement itself proves the Scheme to absorb a ward of a retiring employee.

It is further submitted that as and when the Department was required to prepare the service roll of the Deponent in accordance with Paragraph 145 of the Railway Establishment Code in that event it was the bounden duty of the Department to obtain a Declaration after appointing and resuming the duties allotted to the deponent but the same was not asked for and required from the deponent, therefore, the deponent was not responsible for the allegations levelled by the Department.

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16. That the contents of Para 19 of the Written Statement are totally incorrect and baseless. The deponent had never supplied the Transfer Certificate issued by Aminabad Inter College, Lucknow particularly

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when it was never in the possession of the Deponent as the Deponent had never read in Aminabad Inter College, Lucknow. The deponent had supplied the correct copy of the certificate alongwith the Application form and that has not been challenged by the Department. Who had supplied the copy of the certificate from Aminabad Inter College, Lucknow it was not known to the deponent and has never been disclosed to the deponent by the Department before terminating the services of the deponent. It is further submitted that Annexure No. CA-2 has never been disclosed to the deponent before terminating the services of the deponent. Under what circumstances the said annexure was written and submitted to the Railway Authorities ^A the deponent has no knowledge about it.

17. That in reply to Para 20 of the Written Statement it is submitted that Annexure No. CA-3 has not been supplied by the deponent and no opportunity was given to the deponent to explain his position before the alleged termination. The assertion and explanation tendered to the circumstances of filling the form have correctly been explained in the Application and the same are reiterated again.

18. That in reply to Para 21 of the Written Statement it is submitted that the appointment of the deponent was made against the substantive clear vacancy which is still in existence. The deponent had never claimed any benefit of the alleged date which has been claimed by the Department. In fact,

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the declaration of date of birth has not been obtained from the deponent at the time of terminating the services under Paragraph 145 of the Railway Establishment Code and, therefore, the averment and justification made by the Department is not tenable in law.

19. That the contents of Para 22 of the Written Statement are incorrect and denied. No opportunity has been given to rebut the contents of Annexure No. 2 to the written statement and while terminating the services of the deponent the contents of Annexure No. 2 were relied upon by the Department behind the back of the deponent and, therefore, the material which has not been disclosed to the deponent cannot and should not be a ground for terminating the services of the deponent without giving opportunity to the deponent to make his defence.

20. That the contents of Paras 23 and 24 are incorrect and denied. The deponent had never tendered the ^aalleged certificate as shown. Who had supplied to the Department it was not known to the deponent. The Railway Administration has illegally accepted the same while under Paragraph 145 of the Railway Establishment Code there is a provision that the competent authority can even rectify the mistake, if any, based on false grounds. The Railway Administration over-looked their provision of such rules. The letter of the Principal of ^aAniket Aminabad Inter College, Lucknow is not binding upon the deponent as he was not given any opportunity to rebut the same.

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21. That in reply to Para 25 of the Written Statement it is submitted that the date of birth shown in the certificate supplied by the deponent with his application aforesaid is the correct date of birth and the same was required to be recorded in his Service Roll in accordance with the provisions of law.

22. That in reply to Para 26 of the Written Statement it is submitted that why the Deponent had made signatures and left the blank of the application form the same has already been explained in the application itself which is pending before this Hon'ble Tribunal and the same contents are reiterated.

23. That the contents of Para 27 of the Written Statement are incorrect and denied. The pleadings made in paragraph 6 (X) are correct and the same have not been raised for frivolous pleas or to take any advantage of any pretext. The plea of the Deponent is maintainable in accordance with the rules as well as in accordance with the principle of natural justice.

24. That the contents of Paras 28 and 29 of the Written Statement are not correct and denied. In fact, as stated in the application that the deponent was out-station and his father had sent the application form with the instructions that the deponent may sign over the application and the rest form his father will manage to get it filled bonafide. Accordingly believing and having confidence in his father the deponent

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delivered the duly signed blank form to his father who was illiterate and the same was got filled through his colleague and Union Member bonafide and the contents whatever it were filled were not disclosed to the deponent even at the time of termination of services of the deponent either by his father or by the Railway Administration. It is submitted that the Railway Administration was required to give an opportunity and proceed against the deponent in accordance with the provisions of the Constitution of India and Under Article 311 as well as Disciplinary & Control Rules of the Railway Department but the same has not been done.

25. That in reply to Para 30 of the Written Statement the rule 145 of the Railway Board as available in the Establishment Code is binding upon the Railway.

26. That the contents of Para 31 of the Written Statement are incorrect and denied. The deponent had never submitted the alleged certificate enclosed with the Written Statement contained as Annexure No. 3. No disciplinary enquiry as contemplated under the Rules, Constitution and in accordance with the principle of natural justice was conducted by the Railway Board and whatever enquiry has been conducted the same was conducted behind the back of the deponent and the said enquiry is not binding upon the Deponent until and unless he was informed of the charges and proper proceeding was drawn against him and then only the decision should have been taken against or in favour of the deponent by the Railway Administration.

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27. That the contents of Para 32 of the Written Statement are incorrect and denied. The deponent was not guilty of having deliberately filled false certificate as alleged. The action on the part of the deponent was throughout bonafide.

28. That the contents of Para 33 of the Written Statement is the legal aspect of the matter. There is clear distinction in between the misconduct prior to employment and after employment. The deponent has never committed any misconduct during the course of employment, therefore, no charge can be levelled against him. The deponent has not filed the certificate in question which has been alleged to be false. The deponent's appointment was valid, perfect and even in case of void appointment or irregular and illegal appointment in that event too the deponent was required to be given an opportunity to plead that his appointment was perfect and legal.

29. That in reply to Para 34 of the Written Statement it is submitted that at the time of termination of the deponent's services, the deponent was a temporary Railway Servant and was also entitled to the ^{the} protection of Railway Servant Classification Control and Appeal Rules as well as provision of Article 311 of the Constitution of India and the principle of natural justice but no such protection has been given to the deponent before removing the deponent from service.

30. That the contents of Para 35 of the Written Statement are incorrect and denied. The higher authority

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was not competent to terminate the services of the deponent as the appointing authority means who has actually appointed the person as declared by the Hon'ble Supreme Court in 1975 AIR (SC) 1265.

31. That the contents of Para 36 of the Written Statement are incorrect and denied. The impugned order in question is totally illegal and in violation of service rules and procedure for initiating the departmental proceedings as well as against the principle of natural justice and in violation of Article 311 of the Constitution of India. The deponent had not obtained any appointment order on fraudulent grounds.

32. That in reply to Para 37 and 38 of the Written Statement it is submitted that against the stigmatic order the deponent has recourse to make a complaint that the provisions of Article 311 of the Constitution of India have not been complied with and the deponent has right to claim the provisions of Article 311 of the Constitution of India as well as the Service Rules applicable to him, therefore, to attack the said impugned order on the grounds of statutory provisions and constitutional provisions the same is available to the deponent and mere passing a termination order under some acts will not debar the deponent to claim the benefits of the Constitution as available to him.

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33. That the contents of Para 39 of the Written Statement are illegal and misconceived. The deponent

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has never furnished any false educational certificate which may debar the deponent for further employment. The alleged order of the competent authority was totally illegal.

34. That in reply to Paras 40 to 43 of the Written Statement it is submitted that under what circumstances the form was filled and tendered it has been disclosed by the deponent in his Application and the same was bonafide conduct of the deponent. In case it was required by the Department to record any date of birth or educational qualifications subsequent to the entry in the Railway service it was the bounden duty of the Department to call for it from the Deponent and if the Deponent had given wrong facts then there would have been some cause of action on the part of the Department but this was not done and, therefore, the alleged impugned order is totally illegal, void and against the principle of natural justice. The Application of the deponent is liable to be allowed with cost.

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DEPONENT.

Verification

I, the above named deponent, do hereby verify that the contents of Para 1, 2, 4, 5, 6, 7, 8, 9, 10, 11, 13, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 26, 27, 28, 32 of this Rejoinder Affidavit are true to my own knowledge and those of paras 12, 17, 29, 30, 31, 32 to 34 are believed by me to be true on the basis of records and those of paras 12, 17, 29, 30, 31, 32 to 34 are believed to be correct on the basis of legal advice tendered.

Signed and verified at this 19 April, 1988
at Lucknow.

*I know the deponent who
has signed in my presence
R.C. D.*

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1954 A.L.J.

amount from hearing of a case but not more than one or of Rs. 14 lacs to the furnish a personal bond securities which is like

securities are required. If a law study. If a question of grant before, no occasion to be that a certain may require the of my person. There Criminal Procedure be demanded from be exempted from of a case. my section which of restoration of exemption attendance and of rate issues a summons to do so, discharge attendance of the to appear by his deal with a case where. We have held the power to exempt an attendee. I do an attendance is always required to furnish a security, the court requires his serve him with a when such attendance given such a continuance will have the to the accused or to issue a warrant, as may be advisable in the case. The Code of Civil Procedure in the circumstances are to be issued. The stage for security, if the court is considering the accused person to believe that

complaints and, against him, to me from the court below

bond in the sum of Rs. 50,000 and two his discharge from service till the institution sureties each in like amount. I confirm the of the suit. The plaintiff's case briefly stated Magistrate's order to this extent only that the was as follows. The plaintiff was appointed applicant's personal attendance at the hearing an Assistant Income Tax Officer by the U. P. is dispensed with, subject to the Court's call. Government under their Notification No. 343, dated 7th May, 1921 and was confirmed as Income Tax Officer in January 1924. In

August 1932 when the plaintiff was drawing a salary of Rs. 590 per month, the Income

Tax Department directed of a scheme to effect reduction in the work in that department

by discharging some Income Tax Officers and

in their place appointing Inspectors of Income

Tax on lesser salary. The scheme was proposed

by the Income Tax Commissioner U. P. and

C. P. and was approved by the Government

of India. As a part of the scheme directions

were given by the Government of India for

selecting persons for discharge. Quite con-

trary to these directions the Commissioner of

Income Tax included the name of the plaintiff

as one of the persons to be discharged. A

notice of discharge was thereupon issued by

the Commissioner of Income Tax to the plain-

iff-appellant on 19th August, 1932 stating

that the plaintiff's services would be dis-

charged with effect from 31st October 1932,

but that he would be allowed leave with full

pay up to the 1st week of January, 1933. The

plaintiff was in fact discharged from the office

of Income Tax Officer on 31st October, 1932

and compelled to go on leave. While he was

on leave he was re-employed as an Assistant

Income Tax Officer with effect from 21st

December 1934 upon a lower salary. This re-

employment rendered ineffective the order of

discharge and the plaintiff became entitled to

draw the emoluments equivalent to the pay he

was drawing before the illegal order of dis-

charge was passed. Since, however, the plain-

iff was technically discharged he made re-

presentations to the Commissioner of Income

Tax and to the Government of India against

his retrenchment. His representations were

finally rejected by an order dated 11th Decem-

ber, 1936, which was communicated to him on

the 23rd December 1936. The plaintiff con-

tinued to work as re-employed Assistant Income

Tax Officer up to March 1935 when he was

employed as Inspector of Income Tax which office he held up to April 1938, when his services were completely dispensed with. The plaintiff then served a notice upon the Governor General of India in Council on the 23rd July 1942 as required by Sec. 80 of the Civil Procedure Code and instituted the suit which has given rise to this appeal for the relief

S. N. Katju and Ishaq Ahmad for the appellant.

S. C. for the respondent.

AGARWALA, J.—This is a plaintiff's appeal arising out a suit which was instituted in December 1942 for a declaration that the order of the Commissioner, Income Tax, dated 19th Aug. 1932 discharging the plaintiff from service was illegal and void and that the plaintiff still continued to be in service. The plaintiff also claimed a decree for arrears of salary for all the period that had elapsed since

ered by the plaintiff against his order of discharge, there is the undoubted fact that the Government of India has repeatedly accepted the position that the plaintiff has been discharged under its own directions. Where a superior authority ratifies and acts upon an order of discharge passed by a subordinate authority the discharge by the subordinate authority becomes, in substance, both in fact and in law, a discharge by the superior authority. In this state of affairs the plaintiff must be deemed to have been discharged from his office by the Government of India on the date on which his discharge was ratified and acted upon by them and the plaintiff cannot complain that his discharge was illegal by reason of the provisions of Sec. 96(B) of the Government of India Act.

In this view of the matter the other questions that were argued in the appeal are not necessary to be decided. We may, however, briefly express our opinion as regards them as well. The suit is clearly barred by limitation. The Article applicable to the suits like the present in so far as the relief for declaration is concerned is Article 120 which provides a period of six years from the accrual of the cause of action. The cause of action to the plaintiff accrued when he would be deemed to have been dismissed by the Government of India. He must be deemed to have been dismissed by the Government of India when the Government of India ratified and acted upon the order of discharge passed by the Commissioner of Income Tax. This was done by the Government of India more than six years before the suit.

The suit for the recovery of arrears of pay is governed by Article 102 of the Limitation Act. The plaintiff could not sue for more than three years' salary. His suit for recovery of arrears of salary for a period of more than three years prior to the institution of the suit is, therefore, clearly barred by time. If he had not in effect been discharged by the Government of India and if the order of discharge by the Commissioner of Income Tax was illegal he would be deemed to be still in service, and in that case his suit for recovery of the arrears of salary for a period of three years prior to the suit would have been within time. As, however, the order of discharge has been held by us to be valid, he is not entitled to any money after the date of his discharge.

The suit is also barred by the principle of estoppel. After the plaintiff was discharged from service, he applied for the grant of bene-

fits under the retrenchment scheme by means of an application dated 18th October, 1932. He fully enjoyed those benefits and then accepted his re-employment as an Assistant Income Tax Officer and then as an Inspector of Income Tax and drew salary for these posts. He also accepted the retrenchment pension of Rs. 127/12 which was granted to him. He cannot, therefore, blow hot and cold at the same time. Having accepted the benefits under the retrenchment scheme he is estopped from challenging the order of discharge. The suit was rightly dismissed.

There is no force in this appeal which is dismissed with costs.

Appeal dismissed

M. L. Chaturvedi, J.

Civ. Misc. Writ No. 167 of 1952—July 13, '54.

AMAR NATH KHANNA (Petitioner)

THE COLLECTOR, AGRA AND OTHERS
(Opposite Parties)

Indian Stamp Act, Sec. 40—Order by Additional Collector under Section imposing penalty—Power to review.

There is nothing in law which bars the Additional Collector from reviewing his order passed by him under Sec. 40 of the Indian Stamp Act and reducing the penalty imposed by him previously.

Hari Sarup for the petitioner.

S. C. for the Opp. parties.

CHATURVEDI, J.—This is a petition under Article 226 of the Constitution. The following facts emerge from the affidavit filed along with the petition.

On the 3rd November 1948 one Asrarul Haq and the petitioner (Amar Nath Khanna) executed a deed and stamped it with general stamps worth Rs. 18/12 only. The document was presented for registration to the Sub Registrar, Ferozabad the same day. The Sub Registrar impounded the document as, in his opinion, it was not properly stamped and was really not a deed of partnership but a deed of lease. In his opinion a stamp duty of Rs. 830/10/- was payable on the document. He consequently reported the matter to the Collector of Agra, and the reference appears to have been made through the Inspector of Stamps. The Inspector also agreed with the Sub Registrar and recommended to the Collector that the deficiency in the stamp duty

along with penalty of Rs. 5/- be imposed and the document be registered. The Collector issued an order to that effect and endorsed on the document which contained the notice.

Under the stamp duty act, if a stamp is pasted on a document without affixing the stamp duty, the stamp duty is to be paid.

Additional Collector issued an order on the 21st of May 1952 reducing the deficiency in the stamp duty from Rs. 830/10/- only to Rs. 5/-.

He, however, said that the amount of stamp duty was Rs. 18/12 only and it appears that the stamp duty is to be paid.

It is to be noted that the deficiency is to be paid by the petitioner.

Additional Collector issued an order on the 27th November 1952 reducing the deficiency in the stamp duty from Rs. 18/12 only to Rs. 5/-.

It is to be noted that the stamp duty was Rs. 18/12 only and it appears that the stamp duty is to be paid.

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It is to be noted that the stamp duty was Rs. 18/12 only and it appears that the stamp duty is to be paid.

It is to be noted that the stamp duty was Rs. 18/12 only and it appears that the stamp duty is to be paid.

ब अदालत श्रीमान

Delhi High Court Adalat Bhawan

Bl

[वादी] अपीलान्ट

श्री

प्रतिवादी [रेस्पान्डेन्ट]

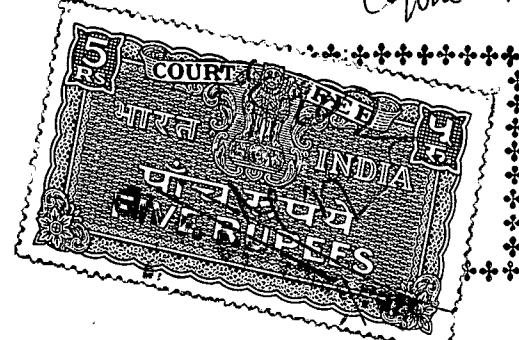
महोदय

True Allah

का वकालतनामा

Case no

1987 32



बनाम

Ajai Kumar
वादी अपीलान्ट

लेनर ग्रेड

प्रतिवादी (रेस्पान्डेन्ट) 19

मुकदमा नं०

सन्

पेशी की ता०

१६ ई०

ऊपर लिखे मुकदमा में अपनी ओर से

M. P. Ahomur

Ad. W. Calé

वकील
महोदय
एडवोकेट

अदालत नाम	मुकदमा नं०	नाम	बनाम
मुकदमा नं०	मुकदमा नं०	नाम	फरीकैन

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ कि इस मुकदमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी और से डिगरी जारी करावें और रूपया बसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी और से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकदमा उठावें या कोई रूपया जमा करे या हमारी या विपक्षी (फरीकैनी) का दाखिल किया हुआ रूपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसोइ लेवें यह पंच नियुक्त करें-वकील महोदय द्वारा की गई वह सब कायंवाही हमको सर्वथा स्वीकार है और होगी मैं यह भी स्वीकार करता हूँ कि हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूँगा अगर मुकदमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया श्रमाण रहे और समय पर काम आवे।

हस्ताक्षर द्वारा पूछा गया

साक्षी (गवाह) साक्षी (गवाह)

दिनांक महीना सन् १६ ई०

allied

शर्मा एड
दूर्लभ अडवोकेट
खोदयन अनेमा के
लैबल

file today

26/4/88



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अभिभाषक पत्र (वकालतनामा)
हाई कोर्ट आफ जूडीकैचर एट इलाहाबाद

नं० 1014 सन् १९८८

Ajai Kumar

वादी/प्रतिवादी
अपीलान्ट

वनाम
Union of India & others

वादी/प्रतिवादी
रेस्पान्डेन्ट

मैं कि Ajai Kumar गो Sri Chaman Lal

R/o Alam Bagh, Lucknow

उपरोक्त प्रकरण (मुकदमा) में मैं हम अपना पक्ष समर्थन हेतु

Shanker Lal Kuthwala Advocate

R/o 10 Old Sahbaq Bagh, Allahabad

कानूनी को कानूनी शुल्क (मेहनताना) नियंत्र करके अपना/हमारा अभिभाषके (वकील) नियुक्त करता हैं और यह स्वीकार करता हैं कि उक्त सज्जन हमारी ओर से वाद-पत्र (अर्जीदावा), प्रतिवाद-पत्र (बयान तहरीरी), वाद स्वीकार पत्र, विवाद-पत्र, पुनरवलोकन एवं पुतनिर्णय प्रार्थना-पत्र (दरखास्त), शापथिक कथन (हलफनामा), प्रबंधन-पत्र (दरखास्त इजराय), मुजबात अपील, निगरानी इत्यादि हर प्रकार के अन्य प्रार्थना पत्रादि एवं लेखादि की प्रतिलिपियाँ अपने हस्ताक्षर करके न्यायालय में प्रस्तुत करें अथवा किसी पत्र पर आवश्यकतानुसार शापथिक पुष्टीकरण करें, और आवश्यक सवाल जबाब करें और लेखादि की प्रतिलिपियाँ एवं हमारे प्राप्य घन को अपने हस्ताक्षरी पावती देकर प्राप्त करें, हमारी ओर से किसी को मध्यस्थ तथा साक्षी (गवाह) मानें और उससे सम्बन्धित प्रार्थना-पत्र प्रस्तुत करें तथा उसका समर्थन करें तथा तसदीक करें, वाद-पत्र उठावें छोड़ें अथवा समझौता करें तथा मुलहनामा दाखिल करें तथा उसके सम्बन्ध में प्रार्थना-पत्र दाखिल करके उनका समर्थन करे अथवा प्रकरण से सम्बन्ध रखने वाली कुल कार्यवाही डिग्री के भर पाई होने के समय तक स्वतः या संयुक्त करें। आवश्यकता होने पर किसी अन्य वकील महोदय को वकील करें।

उक्त सभी कार्यवाही जो उक्त सज्जन करेंगे प्रत्येक दशा में अपने किये की भाँति हमको मुझको सर्वथा स्वीकार होगी।

अगर हम कानूनी नियंत्र शुल्क तथा विशेष शुल्क आविरी वहस के बक्त उक्त सज्जन को न दूँदें तो उनको अधिकार होगा कि वह हमारी ओर से मुकदमा की पैरवी न करें। उपरोक्त दशा में उक्त सज्जन का कोई उत्तरदायित्व न रहेगा।

अतएव यह अभिभाषक पत्र लिख दिया कि प्रमाण रूप से समय पर काम आये।

certified
Lalit Lal
Kuthwala
Advocate
26.4.88

तिथि 26

माह 4

सं० 1988

ब अदालत श्री माम् In The Central Administrative Tribunal (CAT) महोदय

बाली अपीलान्ट श्री Ajai Kumar

प्रतिवादी रेस्पान्डेन्ट Union of India & Ors. v. Works in app. of Assam (M)

बाली अपीलान्ट

बाली

वाली अपीलान्ट

२०८५ अंडा रेस्पान्डेन्ट

Reg. No. 1014 of 1987 प्रतिवादी रेस्पान्डेन्ट

सं० उक्त्रा CAT-1014 दि. १९८७ पैशी श्री ता० ११-१२-१९८७-६०

क्षेत्र उक्त्रा में अपील और से श्री

लिंकर गोप्ता डिलाइन्ड एंड एस्टेट्स लिमिटेड एडवोकेट

एडवोकेट वृंदीत महोदय को आवा वृंदीत नियुक्त करते हैं इकरारा छरता है और निखे देता है कि उक्त्रा में वृंदीत महोदय स्वयं अथवा अन्य वृंदीत हारा जो उठे पैरवी व जवाब दे ही व प्रश्नोत्तर छरे या छोड़ भाग लाभित करे या लौटवें या इसारी और से डिमारी जारी छरावें और उपया उत्तुल करें या उत्तुलामा या इक्वाल दावा तथा वृंदीत व निवारी हाजिरी और हारे या अपने हस्ताक्षर से हाजित करे और तुलदील करे या उक्त्रा छठवें या छोड़ उपया जमा करे या हासारी विपक्षी पारीक्षारी। तो दाविलक्ष्य हुआ उपया अपने या हारे हस्ताक्षर उक्ता दस्तखती। रखी दे तेवें उस पैक नियुक्त करे.....

वृंदीत महोदय हारा की गई वह सब छार्यवाही हश्छो उर्वशा स्वीकार है और होगी इस्तिये यह बालतजामा लिख दिया तो प्रमाण रहे और सभय पर भाग

दिनांक महीना दि. १९ ई०

बाल अदालत	बाल
सं० उक्त्रा	
बाल फरीड़े	बाल

महालक्ष्य
बुर्टा/

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

CAUSE TITLE O.A. 97974 OF 1987

NAME OF THE PARTIES K.N. S. Verma, Applicant

Versus

D.R.M. N. Rely Lko and others Respondent

Part A.

Sl.No.	Description of documents	Page
1	A General Index	1
2	A Order sheet	3
3	A Judgment dated 25-8-88	2
4	A Petition along with Annexure	13
5	A Written statement	7
6	A Vakalatnama	2
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15		
16		
17		
18		

CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

Dated 07-06-11

Counter Signed.....

Section Officer/In charge

Check 04
02/12/12
mm

Signature of the
Dealing Assistant

CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH,

23-A, Thornhill Road, Allahabad-211001

Registration No. 974 of 1987

APPLICANT (s) K. N. S. Verma

RESPONDENT(s) Divisional Railway Manager, N.Rly, Hazratganj,

Lucknow & another

Particulars to be examined	Endorsement as to result of Examination
1. Is the appeal competent ?	Ys
2. (a) Is the application in the prescribed form ?	Ys
(b) Is the application in paper book form ?	Ys
(c) Have six complete sets of the application been filed ?	Yes, 5 sets filed
3. (a) Is the appeal in time ?	Ys
(b) If not, by how many days it is beyond time ?	-
(c) Has sufficient cause for not making the application in time, been filed ?	-
4. Has the document of authorisation/Vakalat-nama been filed ?	Ys
5. Is the application accompanied by B.D./Postal-Order for Rs. 50/-	Ys
6. Has the certified copy/copies of the order (s) against which the application is made been filed ?	Ys
7. (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?	Ys
(b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?	Yes

आदेश पत्रक
ORDER SHEET

अपील
निर्देश आवेदन रजिस्टर में सं०

No. in Reference Application
Appeal Register

CA 974-D

अपील अनिकरण
Appellate Tribunal

अपीलार्थी

आवेदक

Appellant
Applicant

अपीलार्थी
आवेदक

द्वारा

प्रत्यर्थी

Appellant
Applicant

Vs.

Respondent

प्रत्यर्थी द्वारा
Respondent

आदेश की क्रम संख्या
और तारीख
Serial number of
order and date

संक्षिप्त आदेश, निर्देश देते हुए, यदि आवश्यक हो
Brief order, mentioning reference, if necessary

पालन कैसे हुआ और पालन
करने की तारीख
How complied with and
date of compliance

6.11.07

Hu. S. Misra - A.Y.
Hu. G.S. Sharma - J.Y.

On the request of applicants
concern, the case is adjourned to

12.11.07

AY

J.Y.

12/11/07 morning Adj. to 1.12.07

Final

आदान पत्रक
ORDER SHEET

अपील
निर्देश आवेदन रजिस्टर में सं०

No. in Reference Application Register
Appeal

अपील अधिकरण
Appellate Tribunal

अपीलार्थी
आवेदक

Appellant
Applicant

अपीलार्थी
आवेदक द्वारा

बनाम

प्रत्यक्षी

Appellant
Applicant

Vs.

Respondent

प्रत्यक्षी द्वारा
Respondent

आदेश की क्रम संख्या
और तारीख
Serial number of
order and date

संक्षिप्त आदेश, निर्देश देते हुए, यदि आवश्यक हो
Brief order, mentioning reference, if necessary

पालन कैसे हुआ और पालन
करने की तारीख
How complied with and
date of compliance

OR.

It appears from the memorandum
Registers that C.A.-974-ED. cannot
be listed before the Court ^{on 11/1/80}
the cause was not listed at
the ~~first~~ time.

Today the applicant came to the
office praying that the cause
may be listed on 20.1.80.

Sub. the - for order

Abby
11/1/80

Noted for
20.1.80
Q

(H2)
(3)

ORDER SHEET

OFFICE REPORT

An application has been filed in this Tribunal for transferring the case No. 9.7.4... of ..87... to the Circuit Bench, Lucknow.

If approved, 20.8.1988 may kindly be fixed for hearing at Circuit Bench Lucknow. In this regard the notices may be sent to the parties (counsel).

Shri Narayan
29-6-88

20-7-88.

Non. May 20th, 1988.

Reply has been filed on behalf of respondents. Shri P.P. Srivastava is allowed fifteen days time to file rejoinder if he so likes. The case is fixed for final hearing on 22-8-88.

Am.

May

In compliance of Hon'ble Tribunal order dated 20.7.1988, no rejoinder has been filed so far. But up on 22-8-88 submitted to order.

July 1988

Wicketts

O.A. No. 974 of '07

Applicant

K.N.S. Varma

v)

Exo. 408

Respondent

J.R.M., N. Rely.

ORDER

25.8.07 Hon. A. John, A.M.
Hn. C.S. Shrivastava, 2.M.

Heard Sri A. K. Gaur, Counsel for the respondents. Sri Gaur advises that the applicant has already been given relief claimed by him. There is also an endorsement made by the learned Counsel for the applicant on the order sheet dated 22.8.1908 to the effect that he does not want to prep the application.

The application is accordingly dismissed as having been infractions and not prepped.

Deen Dayal

K. D. S.

Arvind

Sd/-
D.M.

Sd/-
A.M.

Checked by
Snish

Certified Copy

W.M. Chaturvedi 26/8/88

Examiner of Tribunals

General

Supreme Court Bldg.,

Lokmanya

filed before
R. K. S.
26/8/88

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH.

Registration No:

ef 1987.

K.N.S.Verma

..... Applicant.

Versus

Divisional Railway Manager, N.Rly.,

Lucknow and another.

.... Respondents.

Application under Section 19 of the Administrative
Tribunal Act, 1985.

For use in Tribunal's Office.

Date of filing

Date of receipt by post.

Registration No: 974 of 1987

Central Administrative Tribunal

Allahabad Bench

ALLAHABAD, U.P. 201001

Date of Filing : 16.10.87

Date of Receipt by Post :

Verma
16.10.87

Signature

Registrar.

(A3/2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH.

~~INDEX IN~~

INDEX

IN

Registration No. of 1987.

K.N.S.Verma ----- Applicant.

Versus

Divisional Railway Manager, Northern Railway
and another.

..... Respondents.

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1.	Application.	1 to 7
2.	Annexure A-1. Letter No: 515E/6/8/MED dt. 22.9.87	8
3.	Annexure No: A-2. Letter No. E.II/MU/Cl.III dated 14.1.1986 issued by D.R.M., N.Rly., Lucknow.	9
4.	Annexure No: A-3. Option letter of Sri K.N.S.Verma dated 14.1.1986.	10.
5.	Annexure No.A-4. E6/2(MU) Cl.III dated 18.8.1986. issued by Sr D.P.O., N.Rly., Lucknow.	11.
6.	Vakalatnama	

LUCKNOW
DATED: 15.10.1987.


COUNSEL FOR THE PETITIONER

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH

Between Shri K.N.S.Verma, aged about 36 years
s/o Sri R.A.Verma, S.S. & Resident of SS/93,
Moti Jheel, Aishbagh, Lucknow.

..... Applicant.

AND

1. The Divisional Railway Manager,
Northern Railway, Hazratganj, Lucknow.
2. The Senior Divisional Personnel Officer,
N.Railway, Hazratganj, D.R.M. Office, Lucknow.

..... Respondents.

DETAILS OF APPLICATION.

1. Particulars of the Applicant.

(i) Name of the Applicant : Shri K.N.S.Verma.
(ii) Name of father. : Shri R.A.Verma.
(iii) Age of the applicant. : About 36 years.
(iv) Designation & Particulars of office in which employed or was last employed before ceasing to be in service: Conductor under S.S. (Station Superintendent) Northern Railway, Lucknow.
(v) Office Address. Conductor under Station Superintendent, Northern Railway, Lucknow.
(vi) Address for service of Notices. Resident of SS/93, Moti Jheel, Aish Bagh, Lucknow.

2. Particulars of Respondent:

i) Name of the Respondent.

1. Divisional Railway- Manager, Northern Railway Hazratganj, Lucknow.

ii) Name of the Father.

iii) Age of the Respondent.

2. Senior Divisional Personnel Office, Northern Railway, D.R.M. Office, Hazratganj, Lucknow

iv) Designation & particulars of office in which employed.

v) Office Address.

vi) Address for service of notices.

3. Particulars of the order against which application is made.

The application is against the following order:-

(i) Order No. 515E/6/8/ D. dated 22.9.1987 Annexure A-1

(ii) Date : 22.9.1987.

(iii) Passed by- Senior D.P.O. Lucknow (N.Rly.)

(iv) Subject in brief:

The applicant Sri K.N.S.Verma, Guard Grade B, Northern Railway, Lucknow, on being medically declassified on 10.1.1986 was found fit for the post of Ticket Checking in grade Rs.425.640 (RS) against existing vacancy and was posted at Lucknow vide Annexure No: A-2. He gave final option for the post of conductor on 14.1.1986 addressed to Divisional Railway Manager, Northern Railway, Lucknow as per Annexure No.A-3. The applicant was then posted as Conductor in grade Rs.425-640 (RS) because of the fact that the applicant gave final option for the post of conductor as per Annexure No.A-4. After this another order was passed by the respondent ~~for posting~~ ^{putting} the applicant to work as Head T.C. as per annexure ~~A-5~~ ^{A-1}. This letter dated 22.9.1987 was issued under the pressure of the Union and hence the same is illegal.

4. Jurisdiction of the Tribunal -

The applicant declares that the subject matter of the order against which he wants a redressal is within the jurisdiction of the Tribunal.

5. The applicant further declares that the application is within the limitation prescribed in Section 21 of the Administrative Tribunals' Act 1985.

6. Facts of the case:

Facts of the case are given below:-

- a) That the applicant was appointed as Guard grade B, Lucknow.
- (b) That the applicant was drawing Rs. 428/- per month as Guard Grade 'B' in grade Rs. 330—560.
- (c) That the applicant was medically declassified and was found fit for the post of ticket checking in grade Rs. 425—640 by the Screening Committee as per Annexure No: A-2.
- (d) That the applicant gave option for the post of conductor in the checking branch on 14.1.1986, the date when the letter was issued for his posting in ticket checking branch.
- (e) That the respondent No.2 did not issue any posting order till 18.8.1986.
- (e) That the respondent no.2 issued posting order No. E6/2/(MU) Cl.III dated 18.8.1986 in which ~~he~~ the applicant was posted as conductor in the same pay and scale on the basis of the option exercised by the applicant, as per Annexure No: A-4.
- (f) That the applicant has been working as Conductor since 18.8.1986 to date.
- (g) That the Station Superintendent, Northern Railway, Lucknow, has been taking work from the applicant in the Ticket Checking Branch. *upto 18.8.86*

(h) That the order of respondent No.2 for posting the applicant as Head T.C. issued vide Annexure No:A-1 is totally illegal and against the provisions of the Rules.

(i) That the applicant is fully entitled to retain the post of ~~junior~~ Conductor in Grade Rs.425-640 (RS) as he finally opted for the post of Conductor.

(j) That no proper posting order was issued till 18.8.1986 in favour of the applicant.

7.

Details of the remedies exhausted:

The applicant declares that he has availed of all the remedies available to him under the relevant rules. As respondent No.2 has issued supersession letter on 22.9.1987 and the applicant has no alternative ~~to~~ but to approach this Hon'ble Court for justice.

8. Matters not previously filed or pending in any other Court:

The applicant further declares that he had not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made before the any court of Law or any other authority or any other Bench of the Tribunal and nor any such application, writ petition, or suit is pending before any of them.

~~In case the applicants had previously filed any application, writ petition or suit the stage at which it is pending and if decided the gist of the decision should be given with reference to the Annexure.~~

9. Relief(s) sought:

~~In view of the facts mentioned in para 6 above~~

A3
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9. Relief(s) sought:

In view of the facts mentioned in para 6 above the applicant prays for the following relief(s) :-

a) That the respondents be directed to cancel letter No. 515E/6/8/MED dated 22.9.1987. The respondents may be further directed to treat the letter No. E6/2(MU) Cl.III dated 18.8.86 as valid and the applicant may be allowed to continue as Conductor. Annexure No: A-4 and A-5.

(b) Cost of the petition be awarded to the applicant.

(c) Any other relief which this Tribunal may deem fit and proper be awarded to the applicant in the circumstances of the case.

GROUND.

1. Because the applicant is entitled to be posted as Conductor as the applicant has opted for the post of conductor on 14.1.1986- Annexure No.A-3.

2. Because the respondent No.2 did not offer any posting of Head T.C. in the order issued by him as per Annexure No: A-2.

3. Because the respondent No.2 issued posting letter vide his letter No.E6/2(MU) Cl.III dt. 18.8.1986 and accordingly the applicant as posted as Conductor in the Ticket Checking Branch. The posting is done in the Ticket Checking Branch on the basis of option.

4. Because the option so exercised by the applicant for the post of conductor was final and was not to be changed.

5. Because the respondent No.2 asked the applicant to work as Head T.C. in grade Rs.425-640 (RS) 1400-2300 (RP) under the pressure of the Union.

6. The letter issued by respondent No.2 is wholly arbitrary and against the provisions of rules and law. *Annexure A-1*

7. Because the applicant was working as Conductor since 19.8.1986 against an existing vacancy in the same grade so putting the applicant to work as Head T.C. is not in order.

8. Interim order if any prayed for: Pending final decision on the application the applicant seeks issue of the following interim order:-

The operation of the order issued vide letter No: 515E/6/8/MED dated 22.9.1987 Annexure No: A-1 be stayed and ante-status-que allowed the may be maintained

9. Date of issue of application: 15.10.1987. Registration number: 11. Particulars of Bank Draft/Postal Order in respect of the Application Fee:

1. Number of Indian Postal Order: DD 495601 5
2. Name of the issuing Post Office: High Court Lucknow.
3. Date of issue of Postal Order: 15.10.1987.
4. Post office at which payable: Head Post Office Allahabad.

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12. LIST OF ENCLOSURES:

1. Letter No: 515E/6/8/MED dated 22.9.1987.
Annexure No: A-1.
2. Letter No. EII/M.U./Cl.III dated 14.1.1986
issued by D.R.M., N.Rly., Lucknow.
(Annexure No: A-2.
3. Option application of Sri K.N.S.V. Verma
dated 14.1.1986.
Annexure No: A-3.
4. Letter No.E/6/2(MU) Cl.III dated 18.8.1986
issued by Sr.D.P.O., N.Rly., Lucknow.
Annexure No: A-4.

Verification:

I, K.N.S.Verma, son of R.A.Verma, aged about 36 years
working as Conductor under Station Superintendent, N.Rly.,
Lucknow, Resident of SS/93, Moti Jheel, Aishbagh, Lucknow,
do hereby verify that the contents of paras 1 to 12
are true to my personal knowledge and legal advise and
that I have not suppressed any material fact.

Lucknow.
Dated: 15.10.1987.


Signature of the Applicant.

Anhlo - A - 1

TRUE COPY~~AMC
CO~~

Northern Railway.

Divisional Office.
Lucknow.

No: 515E/6/8/MED.

Dated: 22.9.1987.

The Station Supdt.
N.Rly. Lucknow.Sub:- Absorption of Medically declassified staff
particularly in Ticket Checking and Commercial department
-nt- Shri K.N.S.Verma, Guard absorbed as TC.

In supersession of ~~the previous~~ this office Notice
No. E6/MU/C Pt.III dated 18.8.1986 Shri K.N.S.Verma may
be put to work as Head T.C. in grade Rs.425-640 (RS) /1400-2300
(RP) instead of Conductor as per his request dated 14.1.86
addressed to CIT (Station) /LKO. This is in accordance with
the decision made in 73rd Divisional PNM Meeting held
with N.R.M.U. on 7/3/87 against item No.341/71st PNM.
Compliance of these orders may be advised promptly.

Sd/-
for Sr.D.P.O.LKO.

Copy for information to:-

1. Sr DCS/LKO.
2. The Divl.Secretary/NRMU/Near Guard's Running Room
Charbagh, LKO in reference to his implementation item
No.289/341-71st PNM finally disposed of in 73rd
Divisional PNM Meeting.

ATTESTED


(A3)
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(2)

NORTHERN RAILWAY

DIVISIONAL OFFICE
HAZRATGANJ LUCKNOW.

NOTICE

Sri K.N.S. Verma, Guard 'B' / LKO on being medically decategorised is screened by the Screening Committee on 10-1-86 and is found fit for the post of Ticket Checking in Gr. 425-640 (RS) against existing vacancy and posted at Lucknow. He was drawing Rs. 428/- as Guard 'B' in Gr. 330-560. This has been approved by S.D.M.R., S.D.C.S and S-2070.

Sanjiv Verma
for Divl. Railway Manager
Lucknow.

No. XI/M.U./GI.III

Dated: January 11, 1986

Copy forwarded to:-

1. SS/LKO.
2. D/C
3. D/G (Guard)
4. Supdt. (PB)

K.V.
R.A.T.W.

Advocate

Page 10
A-3

To

The Divisional Railway Manager,
Northern Railway,
Lucknow.

Sir,

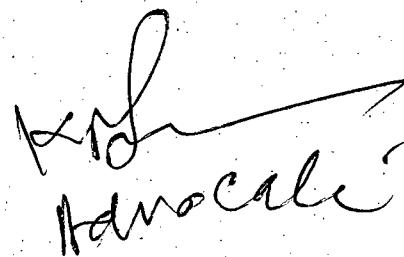
I hereby finally opt for the post of
Conductor.

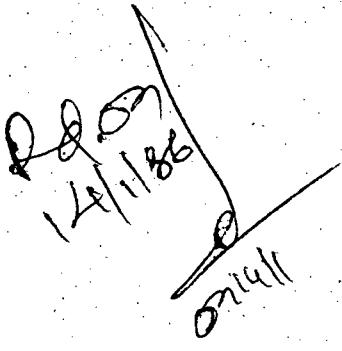
I am aware that this is my final option.

Thanking you,

Yours faithfully,

(K.N.S. Verma)
Decategorised Guard,
Now in T/Checking Branch,
in grade 425-640 (RS).


K.N.S. Verma
Advocate


14/1/86
original

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northern railway.

ED: 25/2(MU) Cl. III.

Divisional Office,
Lucknow, Dte: 18.6.86.

NOTICE

Shri K.N.S. Vema, Guard Grade 'B' Lucknow grade Rs. 330-560 (RS) who was described in Ticket Checking Branch in Scale Rs. 425-540 by the Screening Committee after having been medically declassified from the post of Guard, is now finally posted as Conductor in same Pay and Scale as per his option. The option so exercised by him is final and will not be changed. This issues with the Approval of Sr DCS/Sr D.P.O.

Ansari

for Divisional & Personnel Officer,
Lucknow.

C/- to: S.S./N. Ry., Lucknow.
the DCIT/LKO.
the CIT/LKO
the Sr DAO/N. Ry., Lucknow.
Supdt./Pay Bill (IN OFFICE).
✓ Shri K.N.S. Vema, A

Ansari
Darulali

Before Central Indian Tribunal
ब अदालत श्रीमान Allahabad Bench महोदय

वादी (मुद्रा)
प्रतिवादी (मुद्रालेह) का वकालतनामा

Shri K. N. Sharma

VS

Chief Rly Manager N.R.
Lucknow and
an other



वादी (मुद्रा)
बनाम

प्रतिवादी (मुद्रालेह)

नं० मुकदमा सन् १९ पेशी की ता० १९ ई०
ऊपर लिखे मुकदमा में अपनी ओर से श्री K. N. Sharma
Advocate No 123 Moti Ghel एडवोकेट
Colony Lucknow महोदय
वकील

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और
लिखे देता हूँ इस मुकदमा में वकील महोदय स्वयं अथवा अन्य
वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य
कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी
जारी करावें और रूपया वसूल करें या सुलहनामा या इकबाल
दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने
हस्ताक्षर से दाखिल करें और तसदीक करें या मुकदमा उठावें
या कोई रूपया जमा करें या हमारी या विपक्ष (फरीकसानी) का
दाखिल किया रूपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखती)
रसीद से लेवें या पंच नियुक्त करे - वकील महोदय द्वारा की
गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं
यह भी स्वीकार करता हूँ कि मैं हर पेशी स्वयं या किसी
अपने पैरोकार को भेजता रहूगा अगर मुकदमा अदम पैरवी
में एक त्रफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मे-
दारी मेरी वकील पर न होगी। इसलिए यह वकालतनामा
लिख दिया कि प्रमाण रहे और समय पर काम आवे।

हस्ताक्षर

दिनांक महीना सन् (K. N. Sharma)

Accepted
K. N. Sharma
Advocate
No 123 Moti Ghel
Colony

साक्षी (गवाह)

दिनांक महीना सन्

For Govt. Use

વ अदालत श्री माव..... ३२/१४ फे. २०१४/१४. १४/१४/१४

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प्रतिवादी । महादा ले

Registration No. 974/1987

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स्त्री तिवर्तकी निष्ठा का लेह ।

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महोदय

P. H. Garrison R. H. G.

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ପ୍ରଦୀପ ଶ୍ରୀ

W. S.

① Reg. No 974 987
K. N. S. Verma
vs.
U. O. J.

६० के० गोड़
एप्पोले दाई लोर
बंगला नं० ४ शार्निंग गो०
रेडरो स्टेशन दे पग्हा दे
प्राप्तिपाद

IN THE HIGH COURT OF CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH AT ALLAHABAD.

VI N D E X

IN

REGISTRATION NO. 974 OF 1987

K.N.S. Verma ----- Petitioner.

Versus

Union of India and others ----- Respondents.

----- Sl. No. Particulars of Papers. Page Nos. -----

1. Written Statement. 1 to 6

Anil Gaur
(A.K.GAUR)
RAILWAY ADVOCATE
Counsel for the Respondents.

Dated: April 30, 1988.

18. 7. 88

IN THE COURT OF CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH AT ALLAHABAD.

W R I T T E N S T A T E M E N T

On behalf of

Union of India and others-----Respondents.

IN

REGISTRATION NO. 974 OF 1987.

K.N.S. Verma-----Petitioner.

Versus

Union of India and others-----Respondents.

The humble reply to the aforesaid petition
on behalf of the Respondents Most Respectfully Showeth
as under:-

1. That the contents of paragraph nos. 1 to
3(i), 3(ii) and 3(iii) of the petition do not call for
any comments.

2. That the contents of paragraph no. 3(iv)
of the petition are admitted to the extent that the
petitioner was found fit for the post of Ticket

Asstt. Personnel Officer,
Northern
L.D.C.

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-2-

Checking in Grade Rs. 425-640(Rs) vide Annexure no.I

to this reply. Annexure no.I is notice No.8II/M.U./GI.

III dated January 14, 1986 regarding pay scale given

to the petitioner at that time. It is further stated

that ⁱⁿ the Office order of his posting, His category

was not decided by Administrative error but as per

request of the petitioner he ^{was} absorbed as Head Ticket

Collector against an existing vacancy. His request has

been in his own hand writing ^{vide} which Annexure no.2, this

reply is the proof of the fact of his willingness.

With regard to his option quoted as his final option

in the petition ^{vide} (Annexure no.3 of the petition) it

is submitted that this decision (Annexure No.A-4 of

the petition) was taken in absence of any other

request by the petitioner. Later-on one of the

recognised union (N.R.M.U.) ventilated the matter

through negotiation table in PNM that the petitioner

had given his option for his utilization as Head

Ticket Collector and this request was submitted by him

on very first occassion when he carried out his posting

order i.e. after being medically declassified from

Asstt. Personnel Officer
Northern Railways
LUCKNOW

(p)
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the Guard's job and being declared fit for absorption in Ticket Checking branch and the copy of the first request of the petitioner which was not available in the office of the respondents on those days when Annexure No.A-4 of the petition was issued and was produced by the said recognised union, the Authority competent to take decision considered that matter ~~xx~~ and took decision for reposting of the petitioner as Head Ticket Collector by quashing the previous order of Respondent's office (Annexure no.A-4 to the petition). It is further submitted that decision taken on negotiation table with any recognised union through agenda item in PNM Meeting are treated as the decision of D.R.M. who is competent authority to quash the order of Senior D.C.S. and Sr. D.P.O. It is further ^{submitted} that the order ^{has} been issued with the approval of Sr.D.C.S. and Sr.D.P.O.

[Signature]
Asst. Personnel Officer
Northern Railway,
LUCKNOW.

RM/
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-4-

3. That the contents of paragraph no.4 and 5 of the petition are not admitted and are denied.

The petitioner did not exhaust in the departmental

remedy due to the fact that he ~~did not submit~~ submitted

his appeal to the ~~higher authority~~ ^{General Manager (P)} against the

orders issued by the Respondents' office Annexure ^{Some & slt/ Pending decision}

No.A-1 of the petition and as such it is clear that

his claim is premature and liable to be dismissed on this ground alone.

4. That the contents of paragraph no.6(a), 6(b) and 6(c) of the petition call for no comments.

5. That with regard to the contents of paragraph nos. 6 (d) to 6(g) of the petition it is submitted that full facts have already been explained in foregoing paragraphs ~~it~~ and it is quite evident from the facts and circumstances of the case that the decision for re-absorption of the petitioner as Head Ticket Collector was taken in view of his

Asstt. Personnel Officer,
Northern Railway,
LUCKNOW

request (Annexure no.2) and as such the Annexure No. A-1 was the positive step of the Administration to correct its earlier decision.

6. That the contents of paragraph no. 6(h) to 6(i) of the petition are not admitted and are denied.

7. That ~~the~~ all the grounds taken by the petitioner are not tenable in law and the petition is ~~is~~ liable to dismissed as such.

8. That the petitioner has not exhausted the departmental remedy by means of representation/ appeal and as such the petition is liable to be dismissed on this ground alone.

9. ^{not} That the petitioner is/entitled to get any of the relief claimed.

10. That the petitioner's petition is frivolous, vexatious and liable to be dismissed with cost by this Hon'ble Tribunal.

Asstt. Personnel Officer,
Northern Railway,
LUCKNOW.

Verification

I, P.G. Keshwanji Assistant Personnel
Officer, Northern Railway, ~~Address~~ Lucknow do hereby
verify that the contents of paragraph no.1 to 10
of this reply ARE BASED on perusal of official record
and legal advice received.

Verified on this ~~xx~~ day of April, 1988

at Allahabad.

[Signature]
Asstt. Personnel Officer,
For Northern Railway,
LUCKNOW